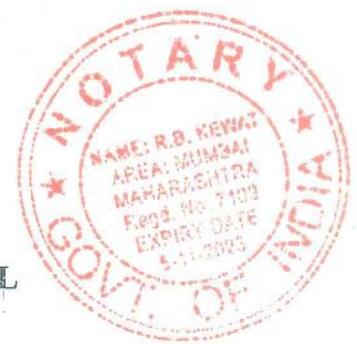


VOLUME III



**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE
APPEAL NO. 9 OF 2016 (WZ)**

Dileep B. Nevatia

...Appellant

Versus

Union of India &Ors.

...Respondents

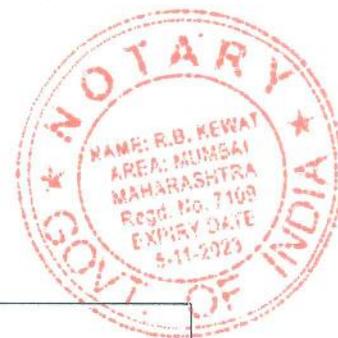
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30.	18 January 2016	Exhibit CC Approval from Central Railways	382
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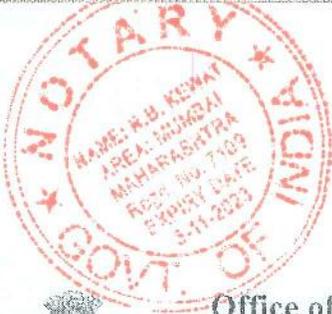


EXHIBIT HH



महाराष्ट्र वन विभाग

**Office of the Principal Chief Conservator of Forests
(Head of Forest Force)**

**Additional Principal Chief Conservator of Forests and Nodal
Officer, Maharashtra State, Nagpur**

First Floor, 'B' Wing, Van Bhavan, Civil Lines, Nagpur-440001

Tel no. (0712) 2556916, Fax no. (0712) 2550675

E-mail- apccfnodal@mahaforest.gov.in

Website: www.mahaforest.gov.in

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Sub.- Forest Land : Raigad

Diversion of 47.4170 ha. Forest Land in favour of the Executive Engineer (MTHL), MMRDA Bandra Kurla Complex, Bandra (E) Mumbai for six laning of Mumbai Trans Harbor Link Road in Raigad & Thane district in the state of Maharashtra regarding.

1529

No. : Desk-17/NC/II/ID 12181 (Pt-3)/(50)/ /2018-19

Nagpur - 440 001, dated: 02/11/2018

To,

The Assistant Inspector General of Forests (FC)
Government of India, Ministry of Environment, Forests & Climate Change,
(FC Division), Indira Paryavaran Bhawan
Aliganj, Jorbag Road, New Delhi-110003

**Ref. :- GOI, MOEF&CC (FC Division), New Delhi letter No8-89/2013-FC dated
22/01/2016.**

Sir,

The Government of India has accorded in-principle approval for the diversion of 47.4170 ha. forest land in favour of Executive Engineer (MTHL), MMRDA, Bandra Kurla Complex, Bandra (E) Mumbai for Six lanning of Mumbai Trans Harbour Link Road in Raigad & Thane District of Maharashtra under section 2 (ii) of the Forest (Conservation) Act, 1980, subject to fulfillment of the conditions stated in the letter under reference dated 22/01/2016. Compliance report of the conditions is furnished as under-

Condi- tion. No.	Condition	Compliance Report
i.	The legal status of the forest land shall remain unchanged.	: The User Agency has submitted undertaking is enclosed as Annexure -1
ii.	Compensatory afforestation over the non-forest land equal in extent to the forest land being diverted shall be raised and maintained by the State Forest Department at the cost of the User Agency.	: User Agency has deposited of Rs. 6,59,27,886/- in Adhoc CAMPA Account by RTGS, which included Rs.2,14,03,323/- towards the cost of Compensatory Afforestation over equivalent non-forest land (i.e. over 47.417 ha.). vide UTR No. SBINR52016033027944927 dated 30/03/2016.
iii.	The land identified for the purpose of C.A. shall be clearly depicted on a survey of India toposheet of 1:50000 scale.	: The User Agency has submitted the Survey of India toposheet of 1:50000 scale showing area of Compensatory Afforestation, along with KML files is enclosed as Annexure-2 .
iv.	The User Agency shall transfer the	: User Agency has deposited of Rs. 6,59,27,886/- in

U:\Chikte\Compliance\MTHL 47.4170 ha\Final Compliance Report MTHL.docx

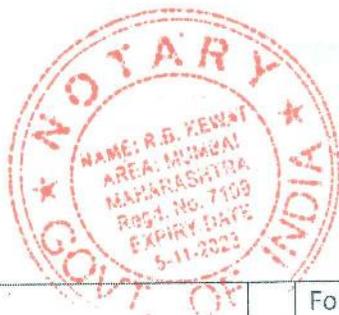


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	cost of raising and maintaining the compensatory afforestation at the current wage rate, to the State Forest Department. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.	Adhoc CAMPA Account by RTGS, which included Rs. 2,14,03,323/- towards the cost of Compensatory Afforestation over 47.4170 ha degraded forest land vide UTR No. SBINR52016033027944927 dated 30/03/2016.																						
v.	The State Government shall charge the Net Present Value (NPV) of the forest land being diverted under this proposal from the User agency as per the orders of the Hon'ble Supreme Court dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. 5-3/2007-FC dated 05.02.2009 in this regard.	: User Agency has deposited of Rs. 6,59,27,886/- in Adhoc CAMPA Account by RTGS, which included Rs. 4,45,24,563/- towards the cost of the Net Present Value. vide UTR No. SBINR52016033027944927 dated 30/03/2016																						
vi.	At the time of payment of the Net Present Value (NPV) at the then prevailing rate the User Agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India.	: The User Agency has submitted an undertaking is enclosed as <u>Annexure-3</u> .																						
vii	All the funds received from the User Agency under the project shall be transferred to Ad-hoc CAMPA in saving accounts pertaining to the State concerned.	The following amount has been transferred to Ad-hoc CAMPA by RTGS. as per details mentioned below :- <table border="1" data-bbox="779 1451 1461 2150"> <thead> <tr> <th>Sr. No</th> <th>Particulars</th> <th>Amount transferred to Ad-hoc CAMPA (Rs.)</th> <th>Details of amount transferred</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Compensatory Afforestation</td> <td>21403323/-</td> <td rowspan="2">Amt. of Rs. 6,59,27,886/- has been remitted by RTGS. UTR No. SBINR52016033027944927, dt. 30/03/2016 in Corporation Bank, Lodhi complex, New Delhi. A/c No. 037100101025218 on dt. 30.03.2016 <u>Annexure-4</u>.</td> </tr> <tr> <td>2.</td> <td>Net Present Value</td> <td>44524563/-</td> </tr> <tr> <td>3.</td> <td>Artificial Nest</td> <td>150000/-</td> <td rowspan="2">Amt. Rs. 62,50,000/- has been remitted to Ad-hoc CAMPA vide NEFT UTR No. MAHBH16321362796 on dated 16.11.2016. <u>Annexure-5</u>.</td> </tr> <tr> <td>4.</td> <td>Soil & Moisture Conservation Work</td> <td>6100000/-</td> </tr> <tr> <td colspan="2">Total</td> <td>72177886/-</td> <td></td> </tr> </tbody> </table> <p>Copy of challan are enclosed as <u>Annexure 4 & 5</u></p>	Sr. No	Particulars	Amount transferred to Ad-hoc CAMPA (Rs.)	Details of amount transferred	1.	Compensatory Afforestation	21403323/-	Amt. of Rs. 6,59,27,886/- has been remitted by RTGS. UTR No. SBINR52016033027944927, dt. 30/03/2016 in Corporation Bank, Lodhi complex, New Delhi. A/c No. 037100101025218 on dt. 30.03.2016 <u>Annexure-4</u> .	2.	Net Present Value	44524563/-	3.	Artificial Nest	150000/-	Amt. Rs. 62,50,000/- has been remitted to Ad-hoc CAMPA vide NEFT UTR No. MAHBH16321362796 on dated 16.11.2016. <u>Annexure-5</u> .	4.	Soil & Moisture Conservation Work	6100000/-	Total		72177886/-	
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2.	Net Present Value	44524563/-																						
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4.	Soil & Moisture Conservation Work	6100000/-																						
Total		72177886/-																						



			Remittance Proforma is enclosed as Annexure 5A
viii.	The user agency shall take prior permission from Hon'ble National Green Tribunal before issue of order for diversion of forest land in accordance with the Hon'ble Mumbai High Court, Nagpur Bench orders dated 27/04/2005 and 7/6/2006 in Writ Petition No. 1277/2000 as per which permission of Hon'ble High court is necessary for taking up project and activities in forest areas within 10 km from protected areas, in accordance with Accordingly, this condition may be stipulated in the in-principal approval.	:	<p>The User Agency has submitted that as per final notification of Eco Sensitive Zone of Karnala Bird Sanctuary issued by GOI on 22.01.2016. The alignment of the MTHL project falls outside of the notified Karnala Eco- Zone and hence the prior permission of Hon'ble National Green Tribunal will not be applicable in this case .</p> <p>Final notification of Eco Sensitive Zone of Karnala Bird Sanctuary issued by GOI on 22.01.2016 is enclosed as Annexure-6 and map deputing the same is enclosed as Annexure-7.</p>
ix.	The State Government/user agency shall take prior permission from Hon'ble High Court for Mangrove cutting before issue of order for diversion of the forest land in accordance with Hon'ble Mumbai High Court order dated 27/01/2010 in PIL 87 of 2006.	:	The User Agency has obtained the permission from Hon'ble High Court on 28/11/2016 for cutting of Mangrove trees. copy of the order is enclosed as Annexure-8 .
x.	The state government/MMRDA shall implement the mitigation measures recommended by the BNHS as modified by the State Board for Wild Life, at the project cost. The state government shall identify the recommendations which are to be implemented by the state forest department, if any, and cost of such activities shall be deposited with Ad-hoc CAMPA. For the activities to be taken up by MMRDA they shall submit an undertaking to the effect that the activities will be taken up at the project cost.	:	<p>The User Agency (MMRDA) has appointed BNHS as expert Agency to study and give its recommendations in order to implement the mitigations measures as modified by the State Board of Wildlife (SBWL). A copy of the consent letter of BNHS enclosed as Annexure-9.</p> <p>The objectives & methodology of the BNHS's work in this regard is attached as Annexure-10 (part 1 & part2).</p> <p>As per BNHS financial proposal amounting to Rs. 31,92,73,240/- for a period of 10 years. The User Agency has deposited Rs. 31,92,73,240/- in Mangrove Foundation through Bank of Maharashtra demand draft No 632710 dated 24/08/2017 is enclosed as Annexure 11. and also submitted the undertaking for provisions funds is enclosed as Annexure 12</p> <p>MMRDA has awarded Consultancy assignment to IIT Mumbai to conduct the study of waster pollution levels in Mahul vide LOA issued on 20.10.2016 is enclosed as Annexure-13.</p> <p>A Tripartite MOU is signed between Mangrove</p>

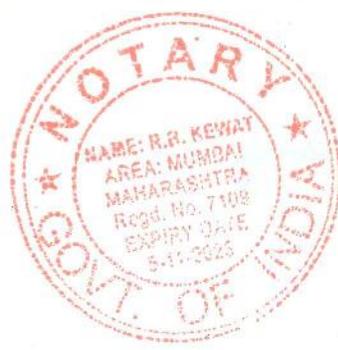


		Foundation, BNHS and MMRDA for implementation of Flamingo & Sea Birds related mitigation measures assignment . Copy of MOU is enclosed as Annexure 13A																		
xi.	Final notification for declaration of the area of 16.90 Sq. Km. in Thane creek of Thane district as sanctuary shall be issued before grant of Stage II approval. MMRDA shall contribute in establishment and management of the sanctuary modalities for which shall be worked out by the state government.	: Govt of Maharashtra has finally notified the Thane Creek Flamingo Sanctuary vide the Gazette published on 10/05/2018. Copy of the same is enclosed as Annexure 14 The user agency has given an Undertaking that MMRDA shall contribute in the establishment and management of the sanctuary modalities as worked out by the state Government. is enclosed as Annexure-15.																		
xii.	Maharashtra Forest Department, through its Mangroves and Marine Biodiversity Conservation foundation shall prepare a Mangroves and Marine Biodiversity Conservation Plan which shall be implemented at the project cost	: The User agency has requested CCF (Mangrove Cell) for submitting plan & Estimate for mangrove plantation on 200Ha area including cost of implementation . As per demand of CCF (Mangrove Cell) following amount has been deposited by user Agency :-																		
		i) MMRDA has deposited Rs. 49,59,822/- towards cost of compensatory mangrove plantation on 30 ha vide Bank of Maharashtra cheque No 217917 dated 04/05/2016. User Agency letter dated 09/05/2016 is enclosed as Annexure-16.																		
		ii) MMRDA has deposited Rs. 4,56,29,600/- towards cost of balance compensatory mangrove plantation on 170 ha vide Bank of Maharashtra cheque No 216609 dated 13/10/2016.. User Agency letter dated 17/10/2016 is enclosed as Annexure-17.																		
		iii) CCF(Mangrove Cell) has intimated the expected cost for mangroves and Marine Biodiversity Conservation Plan and amounting Rs. 86.31 Crores vide letter dated 19/01/2017 is enclosed as Annexure-18.																		
		iv) The User Agency intimated that Rs. 86.31 Crores has deposited vide Bank of Maharashtra Cheque No 218534 dated 18/04/2017 vide their letter dated 19/04/2017 is enclosed as Annexure-19 for following purpose :-																		
		<table border="1"> <thead> <tr> <th>Ser No</th> <th>Particulars</th> <th>Amount</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Mangrove Conservation Plan</td> <td>41.31 Cr</td> </tr> <tr> <td>2.</td> <td>Marine Biodiversity Plan</td> <td>10.00 Cr</td> </tr> <tr> <td>3.</td> <td>Contribution to Corpus Fund of Mangroves and Marine Biodiversity Conservation Foundation</td> <td>25.00 Cr</td> </tr> <tr> <td>4.</td> <td>Marine Interpretation Centre at Arroh</td> <td>10.00 Cr</td> </tr> <tr> <td></td> <td>Total</td> <td>86.31 Cr</td> </tr> </tbody> </table>	Ser No	Particulars	Amount	1.	Mangrove Conservation Plan	41.31 Cr	2.	Marine Biodiversity Plan	10.00 Cr	3.	Contribution to Corpus Fund of Mangroves and Marine Biodiversity Conservation Foundation	25.00 Cr	4.	Marine Interpretation Centre at Arroh	10.00 Cr		Total	86.31 Cr
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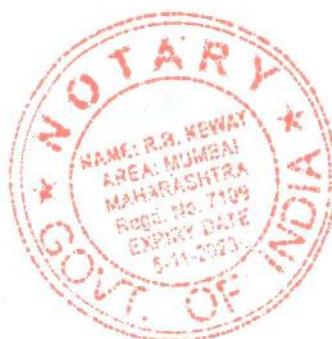
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xiii.	Non-forest land to be transferred and mutated in favour of the State Forest Department for raising Compensatory Afforestation shall be notified as reserved Forest under Section 4 of Protected Forest under Section 29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act.	<p>The User Agency has submitted that the non-forest land identified for raising C.A. has been duly transferred and mutated in favour of State Forest Department. as per details mentioned below :-</p> <table border="1" data-bbox="808 567 1300 854"> <thead> <tr> <th>Name of Village</th> <th>Survey / Gut No.</th> <th>Area mutated and taken in possession by Forest dept. (ha.)</th> </tr> </thead> <tbody> <tr> <td>Wanjale</td> <td>86</td> <td>11.02</td> </tr> <tr> <td>Ranavali</td> <td>187</td> <td>14.7133</td> </tr> <tr> <td>Durtoli</td> <td>152</td> <td>11.6837</td> </tr> <tr> <td>Morba</td> <td>242</td> <td>10.000</td> </tr> <tr> <td colspan="2">Total area (ha.)</td> <td>47.417</td> </tr> </tbody> </table> <p>A copy of 7/12 and supporting documents are enclosed as <u>Annexure-20</u>.</p> <p>Morbe village in panvel Taluka, Survey No 242 forms a part of the Buffer Zone of Matheran Eco Sensitive Zone declared vide GOI Notification dated 04/02/2003 is enclosed as <u>Annexure 21</u>.</p> <p>Area of Morbe village 10.00 ha. has been taken in possession, is an Ecological sensitive area ,out of which 2.00 ha has been found suitable for compensatory afforestation due to dense vegetation at some location and some rocky patches in this area therefore area admeasuring 8.00 ha. degraded forest land of Compt No 41/1 at village Parade has been identified for compensatory afforestation as per Government of Maharashtra circular dated 27/08/2014.</p> <p>The site suitability certificate for 8.00ha degraded forest land of Compt No 41/1 at village Parade identified for CA is enclosed as <u>Annexure-22</u> and KML files (CD) (<u>Annexure-23</u>). The user agency has submitted the undertaking to bear the cost of CA is enclosed as <u>Annexure 24</u></p>	Name of Village	Survey / Gut No.	Area mutated and taken in possession by Forest dept. (ha.)	Wanjale	86	11.02	Ranavali	187	14.7133	Durtoli	152	11.6837	Morba	242	10.000	Total area (ha.)		47.417
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Total area (ha.)		47.417																		
		<p>The process of CA land for issuance of notification by State Government as Reserved Forest under section 4 of Indian Forest Act, 1927 is under progress.</p>																		
xiv.	The User Agency shall obtain the Environment Clearance as per the provision of the Environmental (Protection) Act, 1986, if required.	<p>The User agency has submitted that MoEF vide their letter dated 21.03.2016 has clarified that MTHL project does not require to obtain Environmental Clearance." The copy of MOEF&CC letter dated 21.03.2016 is enclosed as <u>Annexure- 25</u>.</p>																		



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xv.	No labour camp shall be established on the forest land.	:	The User Agency has submitted an undertaking is enclosed as <u>Annexure-26</u> .
xvi.	The User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas.	:	The User Agency has submitted an undertaking is enclosed as <u>Annexure-27</u> .
xvii.	The boundary of the diverted forest land, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete distance from pillar to pillar.	:	The User Agency has submitted an undertaking is enclosed as <u>Annexure-28</u> .
xviii.	The layout plan of the proposal shall not be changed without the prior approval of the Central Government.	:	The User Agency has submitted an undertaking. is enclosed as <u>Annexure-29</u> .
xix.	The forest land shall not be used for any purpose other than that specified in the proposal.	:	The User Agency has submitted an undertaking. is enclosed as <u>Annexure-30</u> .
xx.	The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government.	:	The User Agency has submitted an undertaking. is enclosed as <u>Annexure-31</u> .
xxi.	No damage to the flora and fauna of the adjoining area shall be caused.	:	The User Agency has submitted an undertaking. is enclosed as <u>Annexure-32</u> .
xxii.	The user agency in consultation with the State Government shall create and maintain alternate habitat/home for the avifauna, whose nesting trees are to be cleared in this project. Birds nest artificially made out of eco-friendly material shall be used in the area, including forest area and human settlements, adjoining the forest area being diverted for the project.	:	User Agency has deposited of Rs. 62,50,000/- in Adhoc CAMPA Account by NEFT vide UTR No. MAHBH16321362796 dated 16.11.2016, which included Rs. 1,50,000/- for 150 artificial nests The copy of Challan and Bank statement is attached as above, as <u>Annexure-5</u>
xxiii.	Felling of trees on the forest land being diverted shall be reduced to the bare minimum and the trees should be felled under strict supervision of the State Forest Dept.	:	The User Agency has submitted an undertaking is enclosed as <u>Annexure-33</u> .
xxiv.	The User Agency shall raise strip plantation on either sides of the road and central verge at the project cost,, as per IRC specification, with maintenance of	:	The User Agency has submitted an undertaking is enclosed as <u>Annexure-34</u>



	7-10 years. The User Agency shall also submit design of providing at least 2-3 row of land rotation indigenous trees, as per provision of IRC-SP-21-2009 (Guidelines on landscaping & tree plantation), on either sides of the road before final clearance.	
xxv.	Wherever possible and technically feasible, the User Agency shall undertake in consultation with the State Forest Department at the project cost.	: The User Agency has submitted an undertaking is enclosed as Annexure-35 .
xxvi.	The reclamation of quarry should be done under the supervision of the State Forest Department. The quarry shall be reclaimed and afforested completely before the project is closed.	: The User Agency has submitted an undertaking is enclosed as Annexure-36 .
xxvii.	Overburden shall not be dumped outside the width of the road. The muck generated in the earth cutting will be disposed off at the designate dumping sites and in no case the muck/debris shall be allowed to roll down the hill slopes.	: The User Agency has submitted an undertaking is enclosed as Annexure-37 .
xxviii.	The User Agency will provide retaining walls, breast wall and drainage as per requirement to make the slope stable.	: The User Agency has submitted an undertaking is enclosed as Annexure-38 .
xxix.	The User Agency will undertake comprehensive soil conservation measures at the project cost in consultation with the State Forest Department.	: User Agency has deposited of Rs. 62,50,000/- in Adhoc CAMPA Account by NEFT vide UTR No. MAHBH16321362796 dated 16.11.2016, which included Rs. 61,00,000/-towards the cost of soil and Moisture Conservation Works in the adjoining forest areas in village Gavhan, Taluka Panvel (refer Annexure-5)
xxx.	The State Government shall complete settlement of rights, in terms of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, if any, on the forest land to be diverted and submit the documentary evidence as prescribed by this Ministry in its letter No. 11-9/1998-FC(pt.), dated 03/08/2009 and 5 th February, 2013, in support thereof;	: 1) The User agency has submitted the FRA Certificate dated 10/11/2014 issued by the Collector Raigad for 46.1170 ha is enclosed as Annexure- 39 alongwith the documentary evidence. 2) The User agency has submitted the FRA Certificate dated 20/11/2015 issued by the District Collector Mumabi City for 1.30 ha is enclosed as Annexure 40 alongwith the documentary evidence.
xxxi.	The User Agency will assist the State Government in preservation of flora	: i) The final notification of Eco Sensitive Zone of Karnala Bird Sanctuary has been issued by GOI on



	and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State. Attention will be particularly given to providing safe crossing and corridors for wildlife species and protecting sensitive habitat like wetlands, grasslands and woodlands from degradation. Where canopy continuity is required for particular species, special measures shall be prescribed by the CWLW for providing crossing points. Where certain trees used for nesting /rookeries of species like birds of prey, herons, storks, hornbills, etc., are to be destroyed, alternative structure shall be provided and the trees transplanted.		<p>22.01.2016. The copy of notification is enclosed as Annexure-6 and drawing as Annexure-7. , the alignment of the MTHL project falls outside of the notified Karnala Eco-Sensitive Zone.</p> <p>ii) CCF (Mangrove) has intimated expected cost for mangroves and Marine Biodiversity Conservation Plan and amounting Rs. 86.31 Crores Refer Annexure-18.</p> <p>iii) The User Agency has deposited Rs. 86.31 Cr vide Bank of Maharashtra Cheque No 218534 dated 18/04/2017. Refer Annexure 19.</p> <p>iv) The User Agency has requested PCCF (WL) to prepare the plan and estimate and to implement vide letters dated 20.06.2016 & the Secretary (Forests) GOM on 07.07.2016. Copy of letters enclosed as Annexure-41.</p> <p>v) The User Agency has deposited Rs.1,50,000/- in Ad-hoc CAMPA towards the cost of creating and maintaining alternate habitat/home for the avifauna, whose nesting trees are to be cleared in this project .</p> <p>vi) The User Agency has deposited Rs. 61,00,000/- in Ad-hoc CAMPA for undertaking comprehensive soil conservation measures.</p> <p>vii) The User Agency has deposited Rs. 86.31 Cr for mangroves and Marine Biodiversity Conservation Plan (Refer Annexure 18 & 19)</p>
xxxii.	The User Agency shall not collect any toll from the vehicles carrying forest officers on duty.	:	The User Agency has submitted an undertaking is enclosed as Annexure 42
xxxiii.	The designing of culverts/bridges. If any over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, and also does not hamper movement of wild animals.	:	The User Agency has submitted an undertaking. is enclosed as Annexure-43 .
xxxiv.	The User Agency shall submit the annual self compliance report in respect of the above conditions to the State Government and to the concerned Regional Officer of the Ministry regularly.	:	The User Agency has submitted an undertaking. is enclosed as Annexure-44 .



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xxxv.	Any other condition that the concerned Regional Office of this Ministry may stipulated, from time to time in the interest of conservation, protection and development of forests & wildlife.	:	The User Agency has submitted an undertaking. is enclosed as <u>Annexure-45</u> .
xxxvi.	The User Agency and the State Government shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.	:	The User Agency has submitted an undertaking is enclosed as <u>Annexure-46</u> .

In view of the above facts, it is requested that Government of India may kindly moved to issue formal approval order under section- 2(ii) of the forest (Conservation) Act 1980, as early as possible.

Encl.: As above.

Draft Approved by
 Additional Principal Chief Conservator of Forests, Nagpur


 (A B Nimbalkar)

Assistant Conservator of Forests
 For Additional Principal Chief Conservator of Forests
 & Nodal Officer, Maharashtra State, Nagpur

Copy submitted to Secretary (Forests), Revenue & Forest Department Mantralaya Mumbai-32 for information alongwith compliance report.

Copy submitted to The Addl. Principal Chief Conservator of Forests (Central), Government of India, Ministry of Environment, Forests & Climate Change, Regional Office (WCZ), Ground Floor, East Wing, New Secretariat Building, Civil Lines, Nagpur-440001 alongwith compliance report.

Copy to :-

- 1 Additional Principal Chief Conservator of Forests (Mangrove Cell) Mumbai
- 2 Chief Conservator of Forests (T), Thane.
- 3 Dy Conservator of Forests, Thane for information.
- ✓ Executive Engineer (MTHL), MMRDA, Bandra-Kurla Complex, Bandra (E) Mumbai.





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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

Annexure – 1

No. ED/MTHL/Forest Clearance/Condition (i)/Undertaking/16

Engineering Division
Date: 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (i) laid down in the in-principle approval by MoEF letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the User Agency (MMRDA) agrees to maintain the legal status of the diverted forest land shall remain unchanged.

M.H. Paranjape

(M. H. Paranjape)

Executive Engineer, MTHL

WJ

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

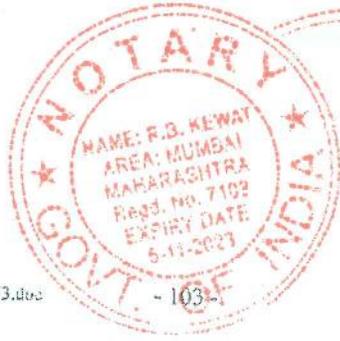
EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://mmrda.maharashtra.gov.in>



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Annexure - 2
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(10)

अति.म.शा. (२)

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महसूल.

मुंबई महानगर प्रदेश विकास प्राधिकरण
क्र. 1909
दि. 13/03/2014

- १) अति.महानगर आयुक्त (२), मुंबई महानगर प्रदेश विकास प्राधिकरण मुंबई यांचे अ.शा.पत्र क्र.अवि/एम.टी.एच.एल./वनेतर जमीन/२०१२/१२३ दिनांक २३/०१/२०१२ व दि.१९/०३/२०१३ चे पत्र.
- २) उप वनसंरक्षक, अलिबाग यांच्याकडील पत्र क्र.ब/२०/जमीन/१/२०१२-१६ दिनांक ०२/०४/२०१३.
- ३) सहाय्यक संचालक, नगररचना रायगड अलिबाग यांचेकडील पत्र जा.क्र.ससनर-राअ/जमीन हस्तांतरण/मौजे कोलाड व दुरटोली/ता.रोहा/५७६२ दि.०७/१२/२०१२.
- ४) सहाय्यक संचालक, नगररचना रायगड अलिबाग यांचेकडील पत्र जा.क्र.ससनर-राअ/जागा मागणी/मौजे शिवणसई, मोर्बे/ता.पनवेल/स.नं.२/० व इतर/५९९७ दि.१८/१२/२०१२
- ५) सहाय्यक संचालक, नगररचना रायगड अलिबाग यांचेकडील पत्र जा.क्र.ससनर-राअ/जमीन हस्तांतरण/मौजे वांजळे व रानवली/ता.श्रीवर्धन/ग.नं.८६ व १८७/६१९९ दि.२१/१२/२०१२.
- ६) शासन परिपत्रक, महसूल व वन विभाग क्र.एलएनडी-१०७१/ १८३७३६-अ-२ दिनांक ९ सप्टेंबर १९७१ आणि शासन परिपत्रक महसूल व वन विभाग क्रमांक - .एलएनडी-१०७१/ १८३७३६-अ-२ दिनांक २५/०२/१९७२ तसेच क्र.जमीन ४९७१/२९९०४-सीआर-५३४-ग-८ (३) दिनांक १०/३/१९८६.
- ७) महाराष्ट्र जमीन महसूल अधिनियम, १९६६ मधील कलम २२ तसेच महाराष्ट्र जमीन महसूल (सरकारी जमिनीची विल्हेवाट लावणे) नियम, १९७१ मधील नियम ६.
- ८) शासन, महसूल व वन विभागाकडील परिपत्रक क्रमांक, सकीर्ण ०२/२०११/प्र.क्र.१३/ ई-१, दिनांक २९/०३/२०१२ आणि या कार्यालयाकडील पत्र क्र.मशा/प्रशासन/अ-५/कामाचे वाटप/२०१३ दिनांक ११ फेब्रुवारी, २०१३.
- ९) शासन, महसूल व वन विभागाकडील पत्र क्र.जमीन-२०१३/प्र.क्र.२२/ज-४ (अ) दिनांक १३/१०/२०१३.
- १०) या कार्यालयाकडील मंजूर टिपणी दिनांक २४/०२/२०१४.

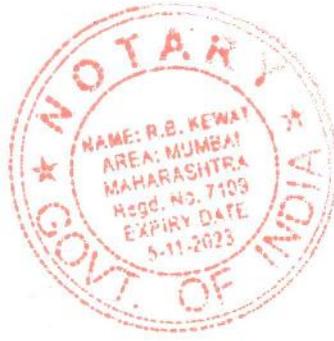
क्र.मशा/जमीन/अ-३/२२०१६६/२०१३
जिल्हाधिकारी कार्यालय रायगड,
अलिबाग, दिनांक:- २६/०२/२०१४.

आदेश.

२. अति.महानगर आयुक्त (२), मुंबई महानगर प्रदेश विकास प्राधिकरण मुंबई यांनी उपोद्घातात अ.क्र.१ कडे नमुद केलेल्या पत्रान्वये मुंबई ट्रान्स हार्बर लिंक रोड (MTHL) या प्रकल्पामध्ये रायगड जिल्हयातील मौजे गव्हाण, ता.पनवेल, मौजे जासई व चिल्लो, ता.उरण येथील मॅग्नोव्हिखालील व वन जमिनीखालील बाधित होत असलेल्या ४६.११.७० हे.आर. आणि मुंबई शहर जिल्हयातील बाधित होत असलेली वन दर्जाची जमीन १.३०.० हे.आर अशा एकूण ४७.४१.७० हे.आर. वन दर्जाच्या जमिनीच्या बदली पर्यायी वनेतर जमीन वन विभागाकडे वर्ग करण्याची या कार्यालयाकडे विनंती केली आहे. त्या अनुषंगाने रायगड जिल्हयातील खाली नमुद केलेल्या तपशिलाप्रमाणे शासकीय जमीन वन विभागाकडे वर्ग करण्याकामी तहसिलदार पनवेल, श्रीवर्धन व रोहा यांच्या मार्फत चौकशी करून, वन विभागाच्या तसेच सहाय्यक संचालक, नगररचना रायगड अलिबाग यांच्याकडील अभिप्रायांअंती मा.विभागीय आयुक्त कोकण.विभाग यांच्या मार्फत शासनाकडे प्रस्ताव सादर करण्यात आले होते.

MMRDAL NDS CELL
Inward No. 24
On 18/03/2014
42/03/2015
20/03/2015

DMC (L 86)
18/03
Laxi/050
for NA
14/07/2014



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शासकीय जमिनीचा तपशील

क्र.	नालुका	गाव	स.नं./हि.नं./ग.नं.	एकूण क्षेत्र (हे.आ.)	७/१२ सदरी असलेली नोंद	प्रस्तावित क्षेत्र (हे.आ.)	शासनाकडे सादर केलेल्या प्रस्ताव पत्राचा क्र. व दिनांक
१	पनवेल	मोर्बे	स.नं. २४२/०	२५.६०.००	महाराष्ट्र शासन	१०.००.००	पत्र क्र.मशा/जमीन/अ-३/१३६०२१/२०१२ दि.०६/११/२०१२
२	श्रीवर्धन	बाजळे	८६	११.०२.००	सरकारी पडीत	११.०२.००	पत्र क्र.मशा/जमीन/अ-३/१३७९४३/२०१२ दि.२७/११/२०१२
३	श्रीवर्धन	रानवली	१८७	१७.५०.००	सरकारी	१४.७१.३३	पत्र क्र.मशा/जमीन/अ-३/१४९८६९/२०१२ दि.१४/११/२०१२
४	रोहा	दुरटोली	१५२	१५.९९.८०	सरकारी पड	४.३८.३७	पत्र क्र.मशा/जमीन/अ-३/१४९८६९/२०१२ दि.१४/११/२०१२
५	रोहा	दुरटोली	१५२	१५.९९.८०	सरकारी पड	१.३०.००	क्र.मशा/जमीन/अ-३/१६२५४४/२०१३ दि.१६/०३/२०१३
६	रोहा	दुरटोली	१५२	१५.९९.८०	सरकारी पड	६.००.००	क्र.मशा/जमीन/अ-३/१४९८६९/२०१२ दिनांक २६/०३/२०१३
एकूण						४७.४१.७०	

३. वरीलप्रमाणे प्रस्तावित केलेल्या शासकीय जमिनीचा वन विभागाकडे आगाऊ ताबा देण्यास शासनाची मान्यता मिळण्याकामी मा.विभागीय आयुक्त कोकण विभाग यांच्या मार्फत शासनाकडे या वनविभागाच्या पत्र क्र.मशा/जमीन-३/१६७७८०/२०१३ दिनांक २६/०३/२०१३ अन्वये प्रस्ताव सादर करण्यात आला होता.

४. उपांद्घातात अ.क्र.९ कडे नमुद केलेल्या शासन, महसूल व वन विभागाकडील दिनांक १२.१०/२०१३ च्या पत्रान्वये, मुंबई ट्रान्स हार्बर लिंक रोड (MTHL) हा शासनाचा महत्वाकांक्षी प्रकल्प असून सदर प्रकल्प त्वरेने पूर्ण करण्याबाबत शासनाचे धोरण आहे. त्यामुळे सदर प्रकल्पाचे काम खोळंबू नये म्हणून मा.विभागीय आयुक्त कोकण विभाग यांनी दिनांक १३/१२/२०१२ रोजीच्या पत्रान्वये सादर केलेल्या अहवालानुसार रावगड जिल्हयातील एकूण ४७.४१.७० हे.आर निर्विवादपणे अतिक्रमणाशिवाय असलेल्या पर्यायी वनेतर क्षेत्र महाराष्ट्र जमीन महसूल संहिता, १९६६ मधील कलम २२ नुसार उक्त प्रकल्पाअंतर्गत समाविष्ट होणा-या वन जमिनीच्या बदल्यात पर्यायी वनेतर जमीन म्हणून राखून ठेवण्यास, प्रकल्पाबाबत दोन वर्षांच्या कालावधीत पर्यायी वनेतर जमीन म्हणून सक्षम प्राधिकरणाची परवानगी देण्याची कार्यवाही न झाल्यास विलंबाच्या खुलाशासह प्रस्ताव शासनास प्राप्त झाल्यानंतर मुदतवाह देण्यात येईल. सदर प्रकल्पाचा प्रस्ताव केंद्र शासनाकडे सादर करतवेळी जमीन उपलब्धतेबाबतचे प्रमाणपत्र देण्यात आले आहे.



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५. त्यामुळे मुंबई ट्रान्स हार्बर लिंक रोड (MTHL) या प्रकल्पामध्ये रायगड जिल्ह्यातील मोजे गव्हाण, ता.पनवेल, मोजे जासई व चिले, ता.उरण येथील मॅग्नोव्हखालील व वन जमिनीखालील बाधित होत असलेल्या ४६.११.७० हे.आर जमिनीच्या बदल्यात आणि मुंबई शहर जिल्ह्यातील बाधित होत असलेल्या १.३०.०० हे.आर वन दर्जाच्या जमिनीच्या बदल्यात पर्यायी वनेतर जमीन म्हणून महाराष्ट्र जमीन महसूल अधिनियम, १९६६ मधील कलम २२ मध्ये असलेल्या अधिकाराचा वापर करून तसेच शासनाने दिलेल्या मान्यतेच्या अनुषंगाने रायगड जिल्ह्यातील वर परिच्छेद क्र.२ मध्ये नमुद केलेल्या पनवेल, श्रीवर्धन व रोहा तालुक्यातील शासकीय जमिनी एकूण क्षेत्र ४७.४१.७० हे.आर पर्यायी वनेतर जमीन म्हणून वन विभागाकडे खालील अटी व शर्तीवर वर्ग करण्यात येत आहेत.

अटी व शर्ती

- १) सदर जमिनीचे संरक्षण करणे, देखभाल करण्याची जबाबदारी वन विभागाची राहिल.
- २) जागेचा वापर दिलेल्या प्रयोजनासाठीच करावयाचा असून, शासनाच्या पूर्व परवानगीशिवाय प्रयोजनात कोणताही बदल अथवा हस्तांतरण करता येणार नाही.
- ३) सदर जमिनीत कोणत्याही प्रकारची अतिक्रमणे होणार नाहीत याची जबाबदारी वन विभागाची राहिल.
- ४) जमिनीचा ताबा घेतल्यानंतर उप अधीक्षक, भूमी अभिलेख पनवेल, श्रीवर्धन व रोहा यांच्याकडून मोजणी करून घ्यावी.
- ५) सदर जमिनीची वन विभागास आवश्यकता नसल्यास ती जमीन पुन्हा महसूल विभागाकडे हस्तांतरीत करावी.
- ६) सदर जमीन प्रकल्पाअंतर्गत समाविष्ट होणा-या वन जमिनीच्या बदल्यात पर्यायी वनेतर जमीन म्हणून राखून ठेवण्यास, प्रकल्पाबाबत दोन वर्षांच्या कालावधीत पर्यायी वनेतर जमीन म्हणून सक्षम प्राधिकरणाची परवानगी घेण्याची कार्यवाही न झाल्यास विलंबाच्या खुलाशासह प्रस्ताव शासनास प्राप्त झाल्यानंतर शासनाकडून मुदतवाढ देण्यात येईल. सदर प्रकल्पाचा प्रस्ताव केंद्र शासनाकडे सादर करतेवेळी जमीन उपलब्धतेबाबतचे प्रमाणपत्र देण्यात यावे.
- ७) वरीलपैकी कोणत्याही अटी शर्तीचा भंग झाल्यास सदरची जमीन वन विभागाकडून काढून घेवून शासनजमा करण्यात येईल.

सही/-

(प्रविण शिंदे)

अपर जिल्हाधिकारी रायगड

प्रत :- मा.अतिरिक्त महानगर आयुक्त (II), मुंबई महानगर प्रदेश विकास प्राधिकरण, वांद्रे-कुर्ला संकुल, वांद्रे (पूर्व), मुंबई - ४०० ०५१ यांना माहितीसाठी.

प्रत :- उप वनसंरक्षक अतिबाग व रोहा यांना माहिती व आवश्यक त्या कार्यवाहीसाठी.

प्रत :- उपविभागीय अधिकारी पनवेल, श्रीवर्धन व रोहा यांना माहिती व पुढील आवश्यक त्या तात्काळ कार्यवाहीसाठी.

प्रत :- तहसिलदार पनवेल, श्रीवर्धन व रोहा यांना माहिती व आवश्यक त्या तात्काळ कार्यवाहीसाठी.

प्रत :- उप अधीक्षक, भूमी अभिलेख पनवेल, श्रीवर्धन व रोहा यांना माहिती व आवश्यक त्या कार्यवाहीसाठी.

प्रत :- मा.विभागीय आयुक्त, कोकण विभाग कोकण भवन नवी मुंबई-४०० ६१४ यांना माहितीसाठी सादर.

प्रत :- मा.अपर मुख्य सचिव (महसूल), महसूल व वन विभाग, मंत्रालय, मुंबई-४०० ०३२ यांना माहितीसाठी सादर



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Annexure - 3
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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY

मुंबई महानगर प्रदेश विकास प्राधिकरण

No ED/MTHL/FAC remarks/ KML files /16

Date: 06/01/2016

To

The Additional Principal Chief Conservator of the Forests
& Nodal Officer (MS),

Van Bhavan Civil Lines,

Nagpur - 440001

e-mail : appcfnodal@mahaforest.gov.in

Sub: Diversion of 47.417 ha forest for construction of Mumbai Trans Harbour Link (MTHL) in Raigad & Thane district.

- Submission of KML digital files regarding MTHL alignment and proposed Compensatory Afforestation lands

Ref: 1) FAC meeting held on 31/12/2015

Sir,

As directed by FAC during meeting held on 31/12/2015 regarding forest clearance for the project, the geo-digital maps in KML file for ROW of MTHL and proposed Compensatory Afforestation lands total admeasuring 47.417 ha as allocated by State Govt. is attached herewith with a request to upload on concerned Forest Clearance website for further approval from MoEF please.

Thanking you.

Yours faithfully

Encl: KMZ digital files for-

- i) MTHL alignment with ROW
- ii) Compensatory Afforestation land

(Signature)
(M. H. Paranjape)
Executive Engineer
& Project Authority

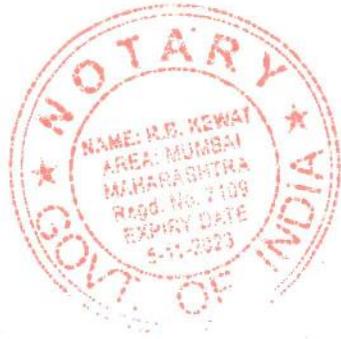
Copy for information to:

- The Principle Secretary (Forests), Revenue & Forest Department, Mantralaya, Mumbai - 400 032 Email: sec.forest@maharashtra.gov.in
- The Chief Conservator of Forest, Thane. Email: ccfthane@gmail.com
- The Dy. Conservator of Forest, Alibag. Email: dcfalibag@gmail.com

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

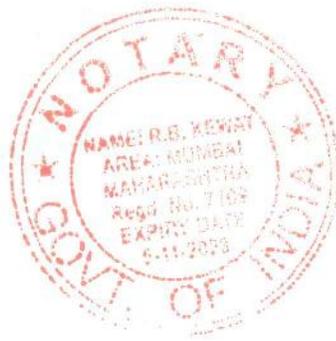
EPABX : 2659 0001 - 04 / 2659 4000 • FAX : 2659 1264 • WEB SITE : <https://www.mmrda.maharashtra.gov.in>

(Signature)



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Handwritten signature



Annex 412 - 1

उप वनसंरक्षक, अलिबाग वन विभाग, अलिबाग यांचे कार्यालय

यु.पो.ता.अलिबाग जि. रायगड पिन नं. 402201, फोन नं. 02141-222016. ईमेल dycfalibag@mahaforestg.gov.in

पत्र

विषय:- वन जमिन - रायगड/ठाणे+
मुंबई पारबंदर प्रकल्प (MTHL) अंतर्गत
समाविष्ट होणा-या 47.4170 हेक्टर
मागणीचा प्रस्ताव...

जावक क्र. ब/20/जमिन/ 4825 /2015-16.
अलिबाग - 402 201, दिनांक 1/2/2016.

प्रति.

कार्यकारी अभियंता,
मुंबई पारबंदर प्रकल्प,
बांद्रा-कुर्ला कॉम्प्लेक्स,
बांद्रा (पूर्व), मुंबई-४०० ०५१.

संदर्भ:-१) केंद्रशासनाकडील पत्र क्र. एफ नं.८-८९/२०१३-एफसी, दि. 22/1/2016.
२) शासन महसूल व वन विभागाकडील पत्र क्र.एफएलडी-1313/प्र.क्र.206/
फ-10, दिनांक 28/1/2016.

मुंबई-ट्रान्स हार्वर लिंक रोड शिवडी-न्हावा सागरी सेतु (MTHL) अंतर्गत 47.4170 हेक्टर वनक्षेत्र क्षेत्र मागणीचा प्रस्तावास केंद्रशासनाने संदर्भिय पत्रान्वये अटीचे अधिन राहून तत्त्वतः मंजूरी दिलेली आहे. सोबत सदर पत्राची छायाप्रत आपले सुलभ सदर्भाकरीता जोडून पाठविण्यात येत आहे. प्रकरणी केंद्रशासनाने उक्त तत्त्वतः मंजूरी पत्राप्रमाणे घातलेल्या अटींची पूर्तता होणे आवश्यक आहे.

1) अट क्रमांक- 2 व 4 - पर्यायी वनीकरणासाठी सन 2016-17 आर्थिक वर्षासाठी रक्कम रु. 4,51,385/- प्रति हेक्टर या प्रमाणे 47.4170 हेक्टर वनेत्तर क्षेत्रावर पर्यायी वनीकरणाची योजना राबविणेकरीता रक्कम रु. 2,14,03,323/- (रक्कम रु. दोन कोटी चौदा लाख तीन हजार तीनशे तेवीस मात्र) भरणे आवश्यक आहे. सदर रक्कम www.forestclearance.nic.in या संकेत स्थळावर लॉगइन करून चलन जनरेट करून भरणे करावी व भरणे केलेले चलनाची प्रत या कार्यालयास पुर्तता अहवाला समवेत पाठविण्यात यावी.

2) अट क्रमांक-5 - वळते होणारे क्षेत्र 47.4170 हेक्टर ची नेट प्रेझेंट व्हॅल्यूची रक्कम 9,39,000/- याप्रमाणे रु. 4,45,24,563/- (रुपये चार कोटी पंचचाळीस लाख चौवीस हजार पाचशे त्रैसष्ट मात्र) एवढी भरणे आवश्यक आहे. सदर रक्कम

E:\LANO 3\2012-2013\FCACT\Shevari to Nahva Sheva Trans Harbor Link Road\Letter to Mumbai Trans harbour.doc

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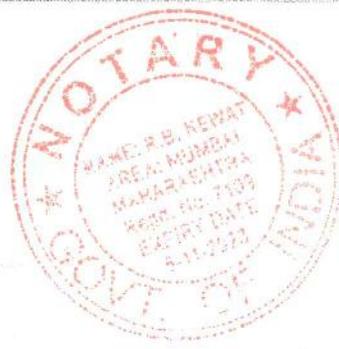
- www.forestclearance.nic.in या संकेत स्थळावर लॉगइन करून चलन जनरेट करून भरणा करावी व भरणा केलेले चलनाची प्रत या कार्यालयास पुर्तता अहवालासमवेत पाठविण्यात यावी.
- 3) अट क्रमांक-6- नुसार मा. सुप्रीम कोर्टाने नियुक्त केलेल्या एक्सपर्ट कमिटीचे शिफारसी प्रमाणे अधिकची नेट प्रेझंट व्हॅल्यू रक्कम भरणेस तयार असल्याबाबत बंधपत्र (Undertaking) देणे आवश्यक आहे.
- 4) अट क्रमांक-8 - मा. उच्च न्यायालयाचे नागपूर खंडपिठाने रिट याचिका क्र. 1277/2000 मध्ये दिलेल्या दिनांक 27/4/2005 व दिनांक 7/6/2006 अन्वये दिलेल्या निर्णयानुसार सदर प्रस्तावीत प्रकल्पाचे क्षेत्र हे अभयारण्याचे सिमेपासून 10 कि.मी. अंतराचे आत येत असल्याने उक्त प्रकल्पासाठी वनजमिन वळतेकरण करण्यापूर्वी मा. राष्ट्रीय हरित न्यायाधीकरणाची परवानगी घेणे आवश्यक आहे.
- 5) अट क्रमांक-9 - सदर प्रकल्प कांदळवन क्षेत्रात राबविण्यात येणार असल्याने जन हित याचिका क्र. 87/2006 मधील आदेश दिनांक 27/01/2010 मधील निर्देशांप्रमाणे मा. उच्च न्यायालयाची परवानगी घेणे बंधनकारक आहे.
- 6) अट क्रमांक-10 - वीएनएचएस यांनी मिटीगेशन मेजर्स बाबत केलेल्या शिफारशी व राज्य वन्यजीव मंडळाने केलेल्या सुधारणा ह्या प्रकल्प यंत्रणेने त्यांचे स्वतःचे खर्चाने राबविण्याच्या आहेत. तसेच सदरचे मिटीगेशन मेजर्स राबविणेकरिता येणारा खर्च हा एड हॉक कॅम्पा (Ad-Hoc CAMPA) खात्यामध्ये जमा करण्यात यावा. तसेच सदरची खर्चाची रक्कम भरणेस तयार असल्याबाबत प्रकल्प यंत्रणेने बंधपत्र सादर करावे.
- 7) अट क्रमांक-11 - ठाणे खाडीक्षेत्र हे अभयारण्य घोषित करण्याबाबत एमएमआरडीए यांनी राज्य शासनाचे सूचनेनुसार मदत करणेस तयार असल्याबाबत प्रमाणपत्र पुर्तता अहवाला समवेत सादर करावे.
- 8) अट क्रमांक-12 - मॅग्नोव्ह एण्ड मरिन बायोडायव्हर्सिटी कॉन्झर्व्हेशन फाऊंडेशन यांनी मॅग्नोव्ह एण्ड मरिन बायोडायव्हर्सिटी कॉन्झर्व्हेशन प्लॅन तयार करणेचा आहे. सदर प्लॅनची अंमलबजावणी ही प्रकल्प यंत्रणा त्यांचे खर्चाने करणार असल्याबाबत हमीपत्र पुर्तता अहवाला समवेत सादर करावे.
- 9) अट क्रमांक-13 - प्रस्तावांत मागणी करण्यात आलेल्या वनजमिनीचे बदल्यांत घाबऱ्याचे खालील प्रमाणे वनेत्तर क्षेत्र वन विभागाचे नावे करून सदर क्षेत्राची भूमि अभिलेख विभागातर्फे मोजणी करून घेऊन सदर क्षेत्र सिमांकीत करून अतिक्रमण विरहित क्षेत्र वन विभागाचे ताब्यांत देण्याची कार्यवाही त्वरीत करण्यात यावी.



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अ.नं.	तालुका	गाव	सर्व्हे/हिरसा नं./म.नं.	एकूण क्षेत्र (हेक्टर)	पैकी प्रस्तावीत क्षेत्र (हे.)
1	पनवेल	मोर्बे	242/0	25.600	10.0000
2	श्रीवर्धन	वांजळे	86	11.020	11.0200
3	श्रीवर्धन	रानवती	187	17.500	14.7133
4	रोहा	दुरटोली	152	15.990	11.6837
					47.4170

- 10) अट क्रमांक -14- प्रकल्प यंत्रणेने उक्त प्रकल्पा करीता पर्यावरण (संवर्धन) अधिनियम, 1986 अंतर्गत पर्यावरण नाहरकत आवश्यक असल्यास सदर परवानगी प्राप्त करून त्याची प्रत पुर्तता अहवाला समवेत सादर करावी..
- 11) अट क्रमांक -15- कोणत्याही प्रकारे वनक्षेत्रांत मजूर कॅम्प उभारता येणार नाही.
- 12) अट क्रमांक -16- सदर प्रस्तावीत कामाचे बांधकामाकरीता जे मजूर व कर्मचारी कार्यरत असतील त्यांना यथायोग्य इंधन पुरविण्यात यावे जेणेकरून निकटचे वनक्षेत्रातील वृक्षांची हानी होणार नाही याची दक्षता घेणेची जबाबदारी प्रकल्प यंत्रणेची राहिल.
- 13) अट क्रमांक -17 - प्रस्तावीत कामासाठी वळतीकरण करावयाचे क्षेत्र हे जागेवर 4 फुट उंचीचे पक्के सिमेंट पिलर्स लावून व त्यावर मागे व पुढे अनुक्रमांक व पिलर्स मधील अंतर नमुद करून सिमांकीत करावे. सदर काम हे प्रकल्प यंत्रणेने त्यांचे स्वतःचे खर्चाने करणेचे आहे.
- 14) अट क्रमांक -18 - प्रस्तावातील मंजूर ले आऊट प्लॅन केंद्रशासनाची पुर्व मंजूरीशिवाय बदलता येणार नाही याची नोंद घ्यावी.
- 15) अट क्रमांक-19 - ज्या कामाकरीता वनक्षेत्र वळतीकरण करण्यात येणार आहे त्याच कामाकरीता वनक्षेत्राचा वापर करणे बंधनकारक आहे.
- 16) अट क्रमांक-20 - प्रकल्प यंत्रणेस मान्य करण्यात आलेले वळतीकरण वनक्षेत्र कोणत्याही परिस्थितीत इतर यंत्रणा वा व्यक्ती यांना केंद्रशासनाचे पूर्व परवानगी शिवाय हस्तांतर करता येणार नाही.
- 17) अट क्रमांक-21- सदर प्रकल्पामुळे कोणत्याही प्रकारे वन व वन्यजीवांना हानी वा नुकसान पोहोचणार नाही याबाबत प्रकल्प यंत्रणेने दक्षता घ्यावी.
- 18) अट क्रमांक-22- प्रस्तावीत प्रकल्पामुळे सदर क्षेत्रातील पक्षी/ वन्यजीवांचे वस्तीस्थान नस्ट होणार असल्याने प्रकल्प यंत्रणेने सदर वन्यजीव/पक्षी यांचे वस्तीस्थान अबाधित



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राहणेकरीता व कृत्रीम धरटी तयार करून ती सदर प्रकल्पाचे आजुबाजुचे वनक्षेत्रांत प्रकल्प यंत्रणेने त्यांचे स्वतःचे खर्चाने लावणेची कार्यवाही करावी.

19) अट क्रमांक-23- वनक्षेत्रांतील कमीत कमी वृक्षांची तोड होईल याची दक्षता घ्यावी. तसेच वनक्षेत्रांतील वृक्षतोड ही वनविभागाचे निर्देशानुसार व देखरेखीखालीच करण्यात यावी.

20) अट क्रमांक-24- प्रकल्प यंत्रणेने त्यांचे खर्चाने सदर रोडचे दुतर्फा व रोडचे मध्य पट्टी मध्ये वनीकरणाची योजना आयआरसी चे सुचनानुसार राबविणेत यावी व सदर वनीकरणाची 7-10 वर्षांपर्यंत देखभाल करण्यात यावी. या करीता प्रकल्प यंत्रणेने सदर अटीमध्ये नमुद केलेनुसार योजना तयार करून पूर्तता अहवाला सोबत सादर करावी.

21) अट क्रमांक-25- जर तांत्रिक दृष्ट्या शक्य असेल तर रोडचे दुतर्फा वन विभागाचे मार्गदर्शानुसार वनीकरण घेण्यात यावे.

22) अट क्रमांक-26- प्रकल्पासाठी करण्यात आलेल्या खाणीचे पुनर्भरण (Reclamation) वन विभागाचे देखरेखीखाली करण्यात यावे. तसेच सदर क्षेत्रावर वनीकरण करण्यात यावे.

23) अट क्रमांक-27- प्रकल्पासाठी वापरण्यात न येणारा माल हा रोडचे आखणी मार्गाचे बाहेर टाकणेत येऊ नये.

24) अट क्रमांक-28- प्रकल्प यंत्रणेने ज्या ज्या ठिकाणी संरक्षक भिंत बांधणे आवश्यक आहे व त्या त्या ठिकाणी संरक्षक भिंत व गटाराचे बांधकाम करावे.

25) अट क्रमांक-29- मृदसंधारणाचे काम ज्या-ज्या ठिकाणी करणे आवश्यक वाटेल त्या त्या ठिकाणी प्रकल्प यंत्रणेने त्यांचे खर्चाने करणे आवश्यक राहिल.

26) अट क्रमांक-30- यानहक्क बाधीत होत असल्यास त्याची पूर्तता प्रकल्प यंत्रणेने करावी.

27) अट क्रमांक-31- प्रकल्प यंत्रणेने वन्यजीव यांचे संरक्षण करण्याकरीता मुख्य वन्यजीव रक्षक यांनी तयार केलेल्या योजनेनुसार राज्य शासनास मदत करणेची आहे. तसे हमीपत्र पूर्तता अहवाला समवेत सादर करावे.

28) अट क्रमांक-32- प्रकल्प यंत्रणेने सदर रोडचा वापर करणा-या कार्यरत वन अधिकारी/कर्मचारी यांचे वाहनास टोलची आकारणी करू नये. तसे हमीपत्र पूर्तता अहवाला समवेत सादर करावे.

29) अट क्रमांक-33- रोडचे बांधकामाचे प्लॅन नुसार येणारे साकाव/पुल यांचे बांधकाम करावे जेणेकरून नैसर्गिक पाण्याचे मार्ग नदी, नाले, पाण्याचे प्रवाह बंद होणार नाहीत याची दक्षता घ्यावी. तसेच वन्यप्राणी यांचे जाणेयेणेचे मार्ग बंद होणार नाहीत याची दक्षता घ्यावी.

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30) अट क्रमांक-34- प्रकल्प यंत्रणेने या प्रकल्पा संबंधी वार्षिक स्वयंपूर्तता अहवाल राज्य शासन व संबंधीत क्षेत्रीय अधिकारी, केंद्रीय वन व पर्यावरण विभागास सादर करावा.

31) अट क्रमांक-35- पर्यावरण व वन मंत्रालयाने वन व वन्यजीव विकास व संवर्धन या दृष्टीने वेळो वेळी घातलेल्या व घालणेत येणा-या इतर अटी प्रकल्प यंत्रणेवर बंधनकारक राहतील.

32) अट क्रमांक-36- प्रकल्प यंत्रणेने या प्रकल्प करीता लागू असलेले विविध अधिनियम, नियम व अटी तसेच मार्गदर्शक सूचनांचे पालन करणे बंधनकारक आहे.

आपणाकडून वरील अटींची पूर्तता करणेत आलेवर सदर प्रस्तावास अंतीम मान्यता घेणेकामी अहवाल वरील अटींमार्फत केंद्रशासनाकडे सादर करणेत येईल.

वरील प्रस्तावांत केंद्रशासनाकडून व राज्य शासनाकडून अंतीम मान्यता प्राप्त होत नाही तो पर्यंत कोणत्याही प्रकारे वनेत्तर कामे करण्यात येऊ नये.

सहपत्र:- वरील प्रमाणे.


उप वनसंरक्षक,
अलिबाग.

प्रतिलिपी:- अपर प्रधान मुख्य वनसंरक्षक तथा केंद्रस्थ अधिकारी, महाराष्ट्र राज्य, नागपूर यांचेकडे माहितीसाठी सादर.

प्रतिलिपी:- मुख्य वनसंरक्षक, ठाणे यांचेकडे माहितीसाठी सादर.

प्रतिलिपी:- जिल्हाधिकारी, रायगड अलिबाग यांचेकडे माहिती व जरूरी कार्यवाहीसाठी सन्नेह अग्रेषित.

प्रतिलिपी:- उप वनसंरक्षक, ठाणे यांचेकडे माहितीसाठी सन्नेह अग्रेषित.

2/- त्यांनी प्रकल्पांमध्ये कराव्या लागणा-या वृक्षतोडीसाठी आवश्यक असणारी रक्कम प्रकल्प यंत्रणेकडून परस्पर वसूल करून, तसे या कार्यालयास अवगत करावे ही विनंती.

प्रतिलिपी:- उप वनसंरक्षक, रोहा यांचेकडे माहिती व प्रस्तावीत वनेत्तर पर्यायी वनीकरण क्षेत्र वनविभागाचे ताब्यांत घेण्याची नियमानुसार कार्यवाही करणेसाठी सन्नेह अग्रेषित.

प्रत:- सहा, वनसंरक्षक, पनवेल यांचेकडे माहिती व जरूरी कार्यवाहीसाठी रवाना.

प्रत:- वनक्षेत्रपाल उरण व पनवेल यांचेकडे माहितीसाठी व जरूरी कार्यवाहीसाठी.

प्रत:- वनक्षेत्र सर्वेक्षक, अलिबाग यांचेकडे माहितीसाठी व अट क्र. 3 नुसार पूर्तता करून अहवाल सादर करणेसाठी रवाना.





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MUMBAI METROPOLITAN REGION DEVELOPMENT AUTHORITY
मुंबई महानगर प्रदेश विकास प्राधिकरण

Annexure - 5

No. ED/MTHL/Forest Clearance/Condition (vi)/Undertaking/16

Engineering Division
Date; 03.02.2017

To,
The Deputy Conservator of Forests,
Alibag Forest Division, Alibag

Sub: Diversion of 47.4170 ha of forest land for 6 lane Mumbai Trans Harbour Link project in Raigad & Thane district in state of Maharashtra

Ref: MoEF, GOI letter no. F. No. 8-89/2013-FC dated 22.01.2016

Sir,

As per condition no. (vi) laid down in the in-principle approval by MoEF letter no. F. No. 8-89/2013-FC dated 22.01.2016 to MTHL project referred above, it is hear by assured that the User Agency (MMRDA) agrees to bear the additional amount of NPV, if so determined as per the final decision of the Hon'ble Supreme Court of India in future.

M. H. Paranjape
(M. H. Paranjape)

Executive Engineer, MTHL

Bandra - Kurla Complex, Bandra (East), Mumbai - 400 051.

EPABX : 2659 0001 - 04 / 2659 4000 - FAX : 2659 1264 - WEB SITE : <https://mmrda.maharashtra.gov.in>

u/s



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Annexure - 7

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उप वनसंरक्षक, अलिबाग वन विभाग, अलिबाग यांचे कार्यालय

मु.पो.ता.अलिबाग जि. शयगड पोस्ट नं. 402201, फोन नं. 02141-222016. ईमेल dycfallbag@mahaforest.gov.in

पत्र	क्र. प्रदेश विकास प्राधिकरण
अध्यक	2063
दिनांक	6/4/16

अभि-विभाग

विषय:- वन जमिन - रायगड/ठाणे

मुंबई पारबंदर प्रकल्प (MTHL) अंतर्गत
समाविष्ट होणा-या 47.4170 हेक्टर
मागणीचा प्रस्ताव.

जायक क्र. ब/20/जमिन/2161/2015-16.

अलिबाग - 402 201, दिनांक 31/03/2016.

प्रति,

मुख्य वनसंरक्षक,
ठाणे.

- संदर्भ:- 1) केंद्रशासनाकडील पत्र क्र. एफ नं. 8-89/2013-एफसी, दि. 22/1/2016.
2) या कार्यालयाकडील पत्र क्र. ब/20/जमिन/4825, दिनांक 1/2/2016.
3) कार्यकारी अभियंता, मुंबई महानगर प्रदेश विकास प्राधिकरण, मुंबई
यांचेकडील पत्र दिनांक 22/3/2016.

मुंबई-ट्रान्स हार्बर लिंक रोड शिवडी-न्हावा सागरी सेतु (MTHL) अंतर्गत 47.4170 हेक्टर वनक्षेत्र क्षेत्र मागणीचा प्रस्तावास केंद्रशासनाने संदर्भिय पत्रान्वये अटीचे अधिन राहून तत्त्वतः मंजूरी दिलेली आहे.

त्यानुसार संदर्भिय पत्र क्रमांक 2 अन्वये तत्वःमंजूरी पत्रांतील अटी नुसार आवश्यकती रक्कम ऑनलाईन चलन जनरेट करून भरणा करणेबाबत व अटीचे पूर्ततेचा अहवाल सादर करणेबाबत कळविण्यात आलेले होते.

तथापी सदरचा प्रस्ताव हा दिनांक 14/07/2014 पूर्वीचा आहे. सदर प्रस्ताव सादर करतेवेळी ऑनलाईन प्रणालीवर करण्यात आलेला नव्हता. त्यामुळे सदर प्रस्तावामध्ये नवीन प्रणालीप्रमाणे ऑनलाईन चलन जनरेट होत नव्हते.

प्रकरणी एड-होक कॅम्पा, नवी दिल्ली यांचेकडील परिपत्र क्र. 12-2/2010-CAMPA दिनांक 16/02/2016 अन्वये सदर परिपत्रकाचे दिनांकापासून 3 महिन्यापर्यंत ज्या प्रस्तावामध्ये रक्कम ऑनलाईन प्रणालीवर भरणे शक्य नाही, अशा प्रस्तावातील रक्कम ऑफ लाईन भरणेसाठी मुभा देण्यात आली आहे.

त्यामुळे कार्यकारी अभियंता, मुंबई महानगर प्रदेश विकास प्राधिकरण, मुंबई यांनी त्यांचेकडील पत्र दिनांक 22/03/2016 अन्वये विषयांकीत प्रस्तावांतर्गत देय असलेली पर्यायी

दर
नेत

DEC
11/24/16
DEC 6 4 40



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वनीकरण व नेट प्रेझेंट व्हॅल्यु ची खालील प्रमाणे रक्कम या कार्यालयाकडे धनाकर्षाव्दारे जमा केली होती.

- | | |
|--------------------------------|-------------------|
| 1) पर्यायी वनीकरण योजना रक्कम | रु. 2,14,03,323/- |
| 2) नेट प्रेझेंट व्हॅल्यु रक्कम | रु. 4,45,24,563/- |
| | रु. 6,59,27,886/- |

वरील प्रमाणे एकूण रक्कम रु. 6,59,27,886/- आर.टी.जी.एस. (RTGS) प्रणालीव्दारे Compensatory Afforestation Fund (CAF) Maharashtra चे कॉर्पोरेशन बँक, लोधी कॉम्प्लेक्स, नवी दिल्ली येथील अकाऊंट क्र. 037100101025218 मध्ये जमा करण्यात आलेले आहेत. सदर व्यवहाराचा युटीआर क्रमांक SBINR52016033027944927 असा आहे. सोबत भारतीय स्टेट बँक ऑफ इंडिया, अलिबाग यांचेकडील प्रमाणपत्र जोडून सादर केले आहे.

तथापी प्रकल्प यंत्रणेकडून तत्वतः मंजूरी पत्रांतील इतर अटी/शर्तीचा पूर्तता अहवाल अद्याप अप्राप्त आहे.

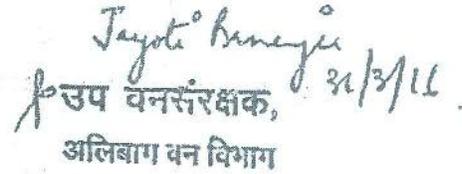
सहपत्र:- वरील प्रमाणे.


उप वनसंरक्षक,

अलिबाग.

प्रतिलिपी:- अपर प्रधान मुख्य वनसंरक्षक व केंद्रस्थ अधिकारी, महाराष्ट्र राज्य, नागपूर
यांचेकडे माहितीसाठी सादर.

प्रतिलिपी:- कार्यकारी अभियंता, मुंबई महानगर प्रदेश विकास प्राधिकरण, बांद्रा कुर्ला
कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई- 400 051. यांचेकडे संदर्भिय पत्राचे अनुषंगाने
माहितीसाठी अद्योषित.


उप वनसंरक्षक,
अलिबाग वन विभाग





Annexure 424

रजिस्ट्री सं० डी० एल०-33004/99

REGD. NO. D. L.-33004/99


भारत का राजपत्र
The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 22 जनवरी, 2016

का.आ. 230(अ).—महाराष्ट्र में करनाला वन्यजीव अभयारण्य के चारों ओर के क्षेत्र को परिस्थितिकी संवेदनशील जोन के रूप में घोषित करने के लिए एक प्रारूप अधिसूचना भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का. आ. 1658(अ) तारीख 17 जून, 2015 द्वारा उन सभी व्यक्तियों से, जिनके उससे प्रभावित होने की संभावना थी, उस तारीख से, जिसको उस राजपत्र की प्रतियां, जिसमें यह अधिसूचना अंतर्विष्ट है, उपलब्ध करा दी गई थी, साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित करते हुए प्रकाशित की गई थी ;

और उक्त राजपत्र, जिसमें उक्त अधिसूचना अंतर्विष्ट है, की प्रतियां जनता को 17 जून, 2015 को उपलब्ध करा दी गई थी ;

और प्रारूप अधिसूचना की प्रतिक्रिया में सभी व्यक्तियों और पणधारियों से प्राप्त आक्षेपों और सुझावों पर केन्द्रीय सरकार द्वारा सन्म्यक् रूप से विचार कर लिया गया है ;

और केन्द्रीय सरकार यह विचार करती है कि करनाला पक्षी अभयारण्य, महाराष्ट्र राज्य के रायगढ़ जिले में 73° 5' से 73° 9' पू. देशांतर और 18° 51' 30" से 18° 54' उ. अक्षांश के बीच स्थित है और 12.10 वर्ग किलोमीटर क्षेत्र पर विस्तृत है ;

और, अभयारण्य वुडलैंड पक्षियों की प्रचुर किस्मों, जिसके अंतर्गत दुर्लभ पक्षी जाति सम्मिलित है और लगभग 147 निवासी पक्षी जाति है और 37 प्रवासी पक्षी जाति, जिसके अंतर्गत धूसर सहेली और चित्तीदार छाती वाला कठफोड़वा भी सम्मिलित है, को संश्रय देता है ;

और, करनाला वन्यजीव अभयारण्य के चारों ओर के क्षेत्र को, जिसका विस्तार और सीमाएं इस अधिसूचना के पैरा 1 में विनिर्दिष्ट हैं, पर्यावरण की दृष्टि से पारिस्थितिक संवेदी जोन के रूप में सुरक्षित और संरक्षित करना तथा उक्त पारिस्थितिक संवेदी जोन में उद्योगों या उद्योगों के वर्गों के प्रचालन तथा प्रसंस्करण करने को प्रतिषिद्ध करना आवश्यक है;

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अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) और पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (2) के खंड (v) और खंड (xiv) के साथ पठित और उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, महाराष्ट्र राज्य में करनाला वन्यजीव अभयारण्य की सीमा से शून्य से 8 किलोमीटर तक के विस्तारित क्षेत्र को करनाला वन्यजीव अभयारण्य पारिस्थितिकीय संवेदी जोन (जिसे इसमें इसके पश्चात् पारिस्थितिकीय संवेदी जोन कहा गया है) के रूप में अधिसूचित करती है, जिसका व्यौरा निम्नानुसार है, अर्थात् :-

1. पारिस्थितिक संवेदी जोन का विस्तार और उसकी सीमाएं--(1) पारिस्थितिक संवेदी जोन 31.7 वर्ग किलोमीटर के क्षेत्र में करनाला वन्यजीव अभयारण्य की सीमा से शून्य से 8 किलोमीटर तक के विस्तार के साथ फैला होगा और ऐसे जोन की सीमाओं का वर्णन उपाबंध I में दिया गया है।

(2) पारिस्थितिक संवेदी जोन महाराष्ट्र के रायगढ़ जिले के उरान और पनघल तालुक के 18 ग्रामों तक विस्तृत है।

(3) पारिस्थितिक संवेदी जोन के भीतर आने वाले ग्रामों की सूची प्रमुख बिन्दुओं के समन्वय के साथ उपाबंध II के रूप में संलग्न है।

(4) अक्षांश और देशान्तर के साथ पारिस्थितिक संवेदी जोन का मानचित्र उपाबंध III के रूप में संलग्न है।

2. पारिस्थितिक संवेदी जोन के लिए आंचलिक महायोजना --(1) राज्य सरकार, पारिस्थितिक संवेदी जोन के प्रयोजन के लिए, राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से दो वर्ष की अवधि के भीतर, स्थानीय व्यक्तियों के परामर्श से, इस अधिसूचना में संलग्न अनुबंधों के सामंजस्य से आंचलिक महायोजना तैयार करेगी।

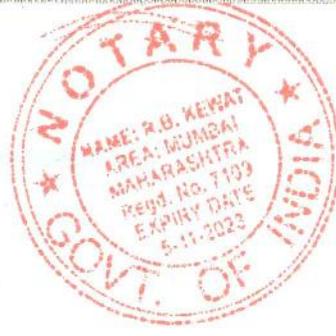
(2) आंचलिक महायोजना राज्य सरकार में सक्षम प्राधिकारी द्वारा अनुमोदित होगी।

(3) पारिस्थितिक संवेदी जोन के लिए आंचलिक महायोजना इस अधिसूचना में विनिर्दिष्ट रूप में ऐसी रीति में राज्य सरकार तथा सुसंगत केंद्रीय और राज्य विधियों के सामंजस्य में भी तथा केंद्रीय सरकार द्वारा जारी मार्गनिर्देश, यदि कोई हों, द्वारा तैयार होगी।

(4) आंचलिक महायोजना, इसमें पर्यावरणीय और पारिस्थितिकी विचारों को समाकलित करने के लिए निम्नलिखित सभी संबद्ध राज्य सरकार के विभागों के परामर्श से तैयार होगी, अर्थात्:--

- (i) पर्यावरण,
- (ii) वन,
- (iii) नगर विकास,
- (iv) पर्यटन,
- (v) नगरपालिक,
- (vi) राजस्व,
- (vii) कृषि,
- (viii) महाराष्ट्र राज्य प्रदूषण नियंत्रण बोर्ड,
- (ix) सिंचाई, और
- (x) लोक निर्माण विभाग।

(5) आंचलिक महायोजना अनुमोदित विद्यमान भू-उपयोग, अवसंरचना और क्रियाकलापों पर कोई निर्बंधन अधिरोपित नहीं करेगी जब तक कि इस अधिसूचना में विनिर्दिष्ट न हो और आंचलिक महायोजना सभी अवसंरचना और क्रियाकलापों में और अधिक दक्षता और पारिस्थितिक अनुकूलता का संवर्धन करेगी।



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[भाग II-खण्ड 3 (ii)]

भारत का राजपत्र : असाधारण

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(6) आंचलिक महायोजना में अनाच्छादित क्षेत्रों के जीर्णोद्धार, विद्यमान जल निकायों के संरक्षण, आवाह क्षेत्रों के प्रबंधन, जल-संभरों के प्रबंधन, भूतल जल के प्रबंधन, मृदा और नगी संरक्षण, स्थानीय समुदायों की आवश्यकताओं तथा पारिस्थितिक और पर्यावरण से संबंधित ऐसे अन्य पहलुओं, जिन पर ध्यान देना आवश्यक है, के लिए उपबंध होंगे।

(7) आंचलिक महायोजना सभी विद्यमान पूजा स्थलों, ग्रामों और नगरीय बंदोबस्तों, वनों के प्रकार और किस्मों, कृषि क्षेत्रों, ऊपजाऊ भूमि, हरित क्षेत्र जैसे उद्यान और उसी प्रकार के स्थान, उद्यान कृषि क्षेत्र, फलोद्यान, झीलों और अन्य जल निकायों का अभ्यंकन करेगी।

(8) आंचलिक महायोजना स्थानीय समुदायों की जीवकोपार्जन को सुनिश्चित करने के लिए, पारिस्थितिक संवेदी जोन में विकास को पारिस्थितिक अनुकूल विकास के लिए विनियमित करेगी।

3. राज्य सरकार द्वारा किए जाने वाले उपाय-- राज्य सरकार इस अधिसूचना के उपबंधों को प्रभावी करने के लिए निम्नलिखित उपाय करेगी, अर्थात् :-

(1) भू-उपयोग - पारिस्थितिक संवेदी जोन में वनों, उद्यान-कृषि क्षेत्रों, कृषि क्षेत्रों, आमोद-प्रमोद के प्रयोजन के लिए चिन्हित किए गए पार्कों और खुले स्थानों का वाणिज्यिक और औद्योगिक संबद्ध विकास क्रियाकलापों के लिए उपयोग या संपरिवर्तन नहीं होगा :

परंतु पारिस्थितिक संवेदी जोन के भीतर कृषि भूमि का संपरिवर्तन, मानीटरी समिति की सिफारिश पर और राज्य सरकार के पूर्व अनुमोदन से, स्थानीय निवासियों की आवासीय जरूरतों को पूरा करने के लिए और पैरा 4 की सारणी के स्तंभ (2) के अधीन क्रम संख्यांक 10, 16, 22, 28 और 31 के सामने सूचीबद्ध क्रियाकलापों को पूरा करने के लिए अनुज्ञात होंगे, अर्थात् :-

- (i) पर्यावरण हितैषी पर्यटन क्रियाकलापों के लिए, पर्यटकों के अस्थायी अभिभोग के लिए पर्यावरण हितैषी कुटीर जैसे तम्बू काष्ठ के घर,
- (ii) विद्यमान सड़कों को चौड़ा और मजबूत बनाना,
- (iii) प्रदूषण उत्पन्न न करने वाले लघु उद्योग,
- (iv) वर्षा जल संचय, और
- (v) कुटीर उद्योग, जिसके अंतर्गत ग्रामीण उद्योग, सुविधा भंडार और स्थानीय सुख सुविधा भी हैं :

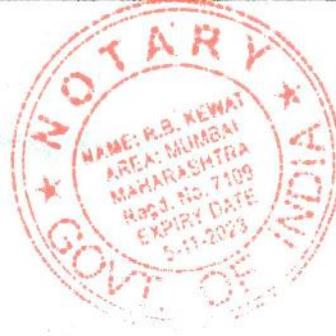
परंतु यह और कि राज्य सरकार के पूर्व अनुमोदन और संविधान के अनुच्छेद 244 या तत्समय प्रवृत्त विधि के उपबंधों के अनुपालन के बिना, जिसके अंतर्गत अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) भी है, वाणिज्यिक या उद्योग विकास क्रियाकलापों के लिए जनजातीय भूमि का उपयोग अनुज्ञात नहीं होगा :

परंतु यह और भी कि पारिस्थितिक संवेदी जोन के भीतर भू-अभिलेखों में उपसंज्ञात कोई त्रुटि, मानीटरी समिति के विचार प्राप्त करने के पश्चात् राज्य सरकार द्वारा प्रत्येक मामले में केवल एक बार संशोधित होगी और उक्त त्रुटि के संशोधन की भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को सूचना देनी होगी।

परंतु यह और भी कि उपर्युक्त त्रुटि का संशोधन में इस उप-पैरा के अधीन यथाउपबंधित के सिवाय किसी भी दशा में भू-उपयोग का परिवर्तन सम्मिलित नहीं होगा :

परंतु यह और भी कि जिससे हरित क्षेत्र में जैसे वन क्षेत्र, कृषि क्षेत्र आदि में कोई पारिणामिक कटौती नहीं होगी और अनप्रयुक्त या अनउत्पादक कृषि क्षेत्रों में पुनः वनीकरण करने के प्रयास किए जाएंगे।

(2) प्राकृतिक जल स्रोतों -- आंचलिक महायोजना में सभी प्राकृतिक जल स्रोतों की पहचान की जाएगी और उनके संरक्षण और पुनरुद्भूतकरण के लिए योजना सम्मिलित होगी और राज्य सरकार द्वारा ऐसे क्षेत्रों पर या उनके निकट विकास क्रियाकलाप प्रतिषिद्ध करने के लिए ऐसी रीति से मार्गनिर्देश तैयार किए जाएंगे।



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(3) पर्यटन - (क) पारिस्थितिक संवेदी जोन के भीतर पर्यटन संबंधी क्रियाकलाप, जो आंचलिक महायोजना का भाग रूप में निम्नलिखित रूप में होंगे ।

(ख) पर्यटन महायोजना पर्यटन विभाग, महाराष्ट्र सरकार द्वारा राजस्व और वन विभाग, महाराष्ट्र सरकार के परामर्श से तैयार होगी ।

(ग) पर्यटन संबंधी क्रियाकलाप निम्नलिखित के अधीन विनियमित होंगे, अर्थात् :-

(i) पारिस्थितिक संवेदी जोन के भीतर सभी नए पर्यटन क्रियाकलापों या विद्यमान पर्यटन क्रियाकलापों का विस्तार केंद्र सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के मार्गदर्शक सिद्धांतों के द्वारा तथा राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण, द्वारा जारी पारिस्थितिक पर्यटन (समय-समय पर यथा संशोधित) मार्गदर्शक सिद्धांतों के अनुसार, पारिस्थितिक पर्यटन, पारिस्थितिक शिक्षा और पारिस्थितिक विकास को महत्व देते हुए पारिस्थितिक संवेदी जोन की वहन क्षमता के अध्ययन पर आधारित होगा;

(ii) पर्यावरण हितैषी पर्यटन क्रियाकलापों संबंधी पर्यटकों के अस्थायी अधिभोग के लिए वास सुविधा के सिवाए करनाला वन्यजीव अभयारण्य की सीमाओं के एक किलोमीटर के भीतर होटल और सैरगाहों के नए संनिर्माण अनुज्ञात नहीं होंगे :

परंतु यह कि संरक्षित क्षेत्र की सीमा से एक किलोमीटर की दूरी से परे पारिस्थितिक संवेदी जोन के विस्तार तक, पर्यटन महायोजना के अनुसार पर्यावरण पर्यटन सुविधाओं के लिए केवल पूर्व परनिश्चित और अभिहित क्षेत्रों में नए होटलों और सैरगाहों के स्थापन की अनुमति दी जाएगी ।

(iii) आंचलिक महायोजना का अनुमोदन किए जाने तक, पर्यटन के लिए विकास और विद्यमान पर्यटन क्रियाकलापों के विस्तार को वास्तविक स्थल विनिर्दिष्ट संवीक्षा तथा मानीटरी समिति की सिफारिश पर आधारित संबंधित विनियामक प्राधिकरणों द्वारा अनुज्ञात किया होगा ।

(4) नैसर्गिक विरासत -- पारिस्थितिक संवेदी जोन में महत्वपूर्ण नैसर्गिक विरासत के सभी स्थलों जैसे सभी जीन कोश आरक्षित क्षेत्र, शैल विरचनारं, जल प्रपातों, झरनों, घाटी मार्गों, उपवनों, गुफारं, स्थलों, भ्रमण, अधरोहण, प्रपातों आदि की पहचान की जाएगी और उन्हें संरक्षित किया जाएगा तथा उनकी सुरक्षा और संरक्षा के लिए इस अधिसूचना के प्रकाशन की तारीख से छह मास के भीतर, उपयुक्त योजना बनाएगी और ऐसी योजना आंचलिक महायोजना का भाग होगा ।

(5) मानव निर्मित विरासत स्थलों - पारिस्थितिक संवेदी जोन में भवनों, संरचनाओं, शिल्प-तथ्य, ऐतिहासिक, कलात्मक और सांस्कृतिक महत्व के क्षेत्रों की पहचान करनी होगी और इस अधिसूचना के प्रकाशन की तारीख से छह माह के भीतर उनके संरक्षण की योजनाएं तैयार करनी होगी तथा आंचलिक महायोजना में सम्मिलित की जाएगी ।

(6) ध्वनि प्रदूषण -- पारिस्थितिक संवेदी जोन में ध्वनि प्रदूषण के नियंत्रण के लिए राज्य सरकार का पर्यावरण विभाग या महाराष्ट्र राज्य प्रदूषण नियंत्रण बोर्ड, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) और उसके अधीन बनाए गए नियमों के उपबंधों के अनुसरण में मार्गदर्शक सिद्धांत और विनियम तैयार करेगा ।

(7) वायु प्रदूषण -- पारिस्थितिक संवेदी जोन में, वायु प्रदूषण के नियंत्रण के लिए राज्य सरकार का पर्यावरण विभाग या महाराष्ट्र राज्य प्रदूषण नियंत्रण बोर्ड, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) और उसके अधीन बनाए गए नियमों के उपबंधों के अनुसरण में मार्गदर्शक सिद्धांत और विनियम तैयार करेगा ।

(8) बहिःस्त्राव का निस्सारण -- पारिस्थितिक संवेदी जोन में उपचारित बहिःस्त्राव का निस्सारण, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (1974 का 6) और उसके अधीन बनाए गए नियमों के उपबंधों के अनुसार होगा ।

(9) ठोस अपशिष्ट -- ठोस अपशिष्टों का निपटान निम्नलिखित रूप में होगा -

(i) पारिस्थितिक संवेदी जोन में ठोस अपशिष्टों का निपटान भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की समय-समय पर यथा संशोधित अधिसूचना सं. का.आ. 908(अ), तारीख 25 सितंबर,



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[भाग II—खण्ड 3 (ii)]

भारत का राजपत्र : असाधारण

5

2000 नगरपालिक ठोस अपशिष्ट (प्रबंध और हथालन) नियम, 2000 के उपबंधों के अनुसार किया जाएगा ;

- (ii) स्थानीय प्राधिकरण जैव निम्नीकरणीय और अजैव निम्नीकरणीय संघटकों में ठोस अपशिष्टों के संपृथक्करण के लिए योजनाएं तैयार करेंगे ;
- (iii) जैव निम्नीकरणीय सामग्री को अधिमानतः खाद बनाकर या कृमि खेती के माध्यम से पुनःचक्रित किया जाएगा ;
- (iv) अकार्बनिक सामग्री का निपटान पारिस्थितिक संवेदी जोन के बाहर पहचान किए गए स्थल पर किसी पर्यावरणीय स्वीकृत रीति में होगा और पारिस्थितिक संवेदी जोन में ठोस अपशिष्टों को जलाना या भस्मीकरण अनुज्ञात नहीं होगा ।

(10) जैव चिकित्सीय अपशिष्ट - पारिस्थितिक संवेदी जोन में जैव चिकित्सीय अपशिष्टों का निपटान भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सं. का.आ. 630 (अ) तारीख 20 जुलाई, 1998 द्वारा प्रकाशित जैव चिकित्सीय अपशिष्ट (प्रबंध और हथालन) नियम, 1998 के उपबंधों के अनुसार किया जाएगा ।

(11) यानीय परिवहन - परिवहन की यानीय गतिविधियां आवास के अनुकूल विनियमित होंगी और इस संबंध में आंचलिक महायोजना में विशेष उपबंध अधिकथित किए जाएंगे और आंचलिक महायोजना के तैयार होने और राज्य सरकार के सक्षम प्राधिकारी के द्वारा अनुमोदित होने तक, मानीटरी समिति प्रवृत्त नियमों और विनियमों के अनुसार यानीय गतिविधियों के अनुपालन को मानीटर करेगी ।

(12) औद्योगिक इकाइयां -

(क) प्रस्तावित पारिस्थितिक संवेदी जोन के भीतर काष्ठ पर आधारित नए उद्योगों सिवाय विधि के अनुसार स्थापित काष्ठ पर आधारित विद्यमान उद्योगों का स्थापन अनुज्ञात नहीं किया जाएगा ।

(ख) प्रस्तावित पारिस्थितिक संवेदी जोन के भीतर जल, वायु, मृदा, ध्वनि प्रदूषण कारित करने वाले नए उद्योगों का स्थापन अनुज्ञात नहीं किया जाएगा ।

4. पारिस्थितिक संवेदी जोन में प्रतिषिद्ध और विनियमित क्रियाकलापों की सूची - पारिस्थितिक संवेदी जोन में सभी क्रियाकलाप पर्यावरण (संरक्षण) अधिनियम, 1986 के उपबंधों द्वारा शासित होंगे और नीचे दी गई तालिका में विनिर्दिष्ट रीति में विनियमित होंगे, अर्थात् :-

सारणी

क्रम सं.	क्रियाकलाप	टिप्पणियां
(1)	(2)	(3)
अ. प्रतिषिद्ध क्रियाकलाप :		
(1)	वाणिज्यिक खनन, पत्थर की खदान और उनको तोड़ने की इकाइयां ।	(क) नए और विद्यमान खनन (लघु और वृहत खनिज), पत्थर की खानें और उनको तोड़ने की इकाइयां वास्तविक स्थानीय निवासियों की मकानों के सन्निर्माण या मरम्मत और व्यक्तिगत उपयोग के लिए मकान हेतु कंट्री टाइल्स और ईंटों के विनिर्माण के लिए भूमि को खोदने के संबंध में घरेलू आवश्यकताओं के सिवाय प्रतिषिद्ध होंगे ; (ख) खनन संक्रियाएं, माननीय उच्चतम न्यायालय की रिट याचिका (सिविल) सं. 1995 का 202 टी.एन. गौडबर्मन थिरूमूलपाद बनाम भारत सरकार के मामले में आदेश तारीख 4.8.2006 और रिट याचिका (सी) सं. 2012 का 435 गोवा फाउंडेशन बनाम भारत सरकार के मामले में तारीख 21.04.2014 के अंतरिम आदेश के अनुसरण में सर्वदा प्रचालन होगा ।



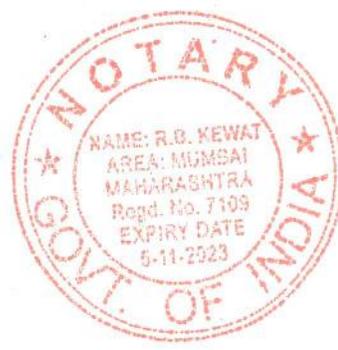
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THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—Sec. 3(ii)]

(2)	आरा मशीनों की स्थापना ।	पारिस्थितिक संवेदी जल के भीतर नई और विद्यमान आरा मशीनों का विस्तार अनुज्ञात नहीं होगा ।
(3)	जल या वायु या मृदा या श्रवण प्रदूषण कारित करने वाले उद्योगों की स्थापना ।	पारिस्थितिक संवेदी जल के भीतर नए और विद्यमान प्रदूषण कारित करने वाले का विस्तार अनुज्ञात नहीं होगा ।
(4)	जलायन लकड़ी का वाणिज्यिक उपयोग ।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) ।
(5)	नए बृहत जल विद्युत परियोजना और सिंचाई परियोजना का स्थापन ।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) ।
(6)	किसी परिसंकटमय पदार्थों का उपयोग या उत्पादन ।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) ।
(7)	प्राकृतिक जल निकासों या सतही क्षेत्र में अनुपचारित बहिर्गम्य और ठोस अपशिष्टों का निस्सारण ।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) ।
(8)	पर्यटन से संबंधित क्रियाकलाप जैसे वायु यान, गर्म वायु गुबारों द्वारा अभयारण्य क्षेत्र के ऊपर से उड़ना जैसे क्रियाकलाप करना ।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) ।
(9)	नए काष्ठ पर आधारित उद्योग।	पारिस्थितिक संवेदी जल की सीमाओं के भीतर नए काष्ठ आधारित उद्योगों का स्थापन अनुज्ञात नहीं होगा ; परंतु विद्यमान काष्ठ आधारित उद्योग विधि के अनुसार चल रहे रहेंगे ।
आ. विनियमित क्रियाकलाप :		
(10)	होटलों और सैरगाहों का स्थापन।	पर्यावरण हितैषी पर्यटन क्रियाकलापों संबंधी पर्यटकों के अस्थायी अधिमण्डल के लिए वास सुविधा के सिवाय संरक्षित क्षेत्र की सीमाओं से एक किलोमीटर के भीतर नए वाणिज्यिक होटल और सैरगाह अनुज्ञात नहीं होंगे। तथापि, एक किलोमीटर से परे और पारिस्थितिक संवेदी जल के विस्तार तक सभी नए पर्यटन क्रियाकलापों या विद्यमान क्रियाकलापों का विस्तार पर्यटन महायोजना और राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण के मार्गदर्शक सिद्धांतों की अनुरूपता में होगा।
(11)	सन्निर्माण क्रियाकलाप ।	(क) संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर किसी भी प्रकार के नए वाणिज्यिक सन्निर्माण की अनुज्ञा नहीं होगी ; परंतु स्थानीय लॉक 3 के उप पैरा (1) में सूचीबद्ध क्रियाकलापों सहित उनके आवासीय उपयोग के लिए उनकी भूमि में सन्निर्माण अनुज्ञात किया जाएगा । (ख) ऐसे लघु उद्योग, जो प्रदूषण कारित नहीं करते हैं, से संबंधित सन्निर्माण क्रियाकलापों को लागू नियमों और विनियमों के अनुसार सक्षम प्राधिकारी की पूर्व अनुज्ञा से विनियमित किया जाएगा और न्यूनतम रखा जाएगा । (ग) एक किलोमीटर से परे पारिस्थितिक संवेदी जल के विस्तार तक वास्तविक स्थानीय निवासियों की आवश्यकताओं के लिए सन्निर्माण अनुज्ञात होगा और अन्य वाणिज्यिक सन्निर्माण क्रियाकलाप जल महायोजना के अनुसार विनियमित किए जाएंगे । (घ) पारिस्थितिक संवेदी जल में सन्निर्माण क्रियाकलाप जल महायोजना के अनुसार होंगे ।
(12)	वृक्षों की कटाई ।	(क) राज्य सरकार में सक्षम प्राधिकारी की पूर्व अनुज्ञा के बिना वन,



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[भाग II-खण्ड 3 (ii)]

भारत का राजपत्र : असाधारण

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		सरकारी या राजस्व या निजी भूमि पर या वनों में किही वृक्षों की कटाई नहीं होगी। (ख) वृक्षों की कटाई संबंधित केंद्रीय या राज्य अधिनियम या उसके अधीन बनाए गए नियमों के उपबंध के अनुसार विनियमित होगी। (ग) आरक्षित वनों और संरक्षित वनों की दशा में कार्यकरण योजना निर्देशों का अनुसरण किया जाएगा।
(13)	वाणिज्यिक जल संसाधन जिसके अंतर्गत भू-जल संचयन भी है।	(क) भूमि के अधिभूतों के केवल वास्तविक कृषि उपयोग और घरेलू खपत के लिए सतही जल और भूमिगत जल का निष्कर्षण अनुज्ञात होगा। (ख) औद्योगिक, वाणिज्यिक उपयोग के लिए सतही और भूमिगत जल के निष्कर्षण के लिए संबंधित विनियामक प्राधिकरण की पूर्व लिखित अनुज्ञा अपेक्षित होगी, जिसके अंतर्गत कितने परिणाम में वह निष्कर्षण करेगा, भी है। (ग) सतही या भूजल का विक्रय अनुज्ञात नहीं होगा। (घ) किसी सतह जल, जिसके अंतर्गत कृषि भी है, के संदूषण या प्रदूषण को रोकने के लिए सभी उपाय किए जाएंगे।
(14)	विद्युत केबलों और दूरसंचार टावरों का परिनिर्माण।	(i) 33 के.वी. से ऊपर की पारेषण लाईन और वितरण लाईन का बिछाया जाना। (ii) भूमिगत केबलों का प्रस्ताहन देना।
(15)	होटलों और लॉज के विद्यमान परिसरों में बाड़ लगाना।	लागू विधियों के अधीन विनियमित होंगे।
(16)	विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ़ करना तथा नई सड़कों का संनिर्माण।	उचित पर्यावरण समाघात निर्धारण और न्यूनीकरण उपाय यथा लागू अनुसार होंगे।
(17)	रात्रि में यानिक यातायात का संचलन।	लागू विधियों के अधीन वाणिज्यिक प्रयोजन के लिए विनियमित होंगे।
(18)	विदेशी प्रजातियों को लाना।	लागू विधियों के अधीन वाणिज्यिक प्रयोजन के लिए विनियमित होंगे।
(19)	पहाड़ी ढालों और नदी तटों का संरक्षण।	लागू विधियों के अधीन वाणिज्यिक प्रयोजन के लिए विनियमित होंगे।
(20)	प्राकृतिक जल निकासी या सतही क्षेत्र में उपचारित बहिर्भाव का निस्सारण।	उपचारित बहिर्भाव के पुनर्चक्रण को प्रस्ताहित किया जाएगा और अवमल या ठोस अपशिष्टों के निपटान के लिए विद्यमान विनियमों का अनुपालन करना होगा।
(21)	वाणिज्यिक साइनबोर्ड और हार्डिंग।	लागू विधियों के अधीन विनियमित होंगे।
(22)	प्रदूषण उत्पन्न न करने वाले लघु उद्योग।	पारिस्थितिक संवेदी जल से गैर प्रदूषण, गैर परिसंकटमय, लघु और सेवा उद्योग, कृषि, पुष्पकृषि, उद्यान कृषि या कृषि आधारित उद्योग, जल देशी माल से उत्पादों का उत्पादन करते हैं और जल पर्यावरण पर कोई विपरीत प्रभाव कारित नहीं करते, अनुज्ञात होंगे।
(23)	वन उत्पादों और गैर काष्ठ वन उत्पादों (एनटीएफपी) का संग्रहण।	लागू विधियों के अधीन विनियमित होंगे।
(24)	वायु और यानिक प्रदूषण।	लागू विधियों के अधीन विनियमित होंगे।
(25)	दुकानदारों द्वारा पालीथिन थैलियों का उपयोग।	लागू विधियों के अधीन विनियमित होंगे।
(26)	कृषि प्रणाली में प्रबल परिवर्तन।	लागू विधियों के अधीन विनियमित होंगे।
संबंधित क्रियाकलाप :		
(27)	स्थानीय समुदायों द्वारा चल रही कृषि और	लागू विधियों के अधीन अनुज्ञात होंगे।

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THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—Sec. 3(ii)]

	भागवानी प्रथाओं के साथ अनुपालन, अनुपालन कृषि, जल कृषि और मछली पालन ।	
(28)	वर्षा जल संचयन ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
(29)	जैविक खेती ।	सक्रिय रूप से बढ़ावा दिया जाएगा।
(30)	सभी क्रियाकलापों के लिए हरित प्रौद्योगिकी को अंगीकृत करना ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
(31)	कुटीर उद्योग, जिनके अंतर्गत ग्रामीण कारीगर भी हैं, आदि।	सक्रिय रूप से बढ़ावा दिया जाए ।
(32)	नवीकरणीय ऊर्जा स्रोत का उपयोग ।	बायो गैस, सौर प्रकाश आदि को बढ़ावा दिया जाए ।

5. मानीटरी समिति - (1) केंद्रीय सरकार, परिस्थितिक संवेदी जोन के प्रभावी मानीटरी के लिए एक मानीटरी समिति का गठन करेगी, जो निम्नलिखित से मिलकर बनेगी, अर्थात् :-

- (क) कलक्टर, जिला रायगढ़ - अध्यक्ष ;
- (ख) जिला परिषद् रायगढ़ का प्रतिनिधि - सदस्य ;
- (ग) राजस्व विभाग, महाराष्ट्र सरकार का एक प्रतिनिधि - सदस्य ;
- (घ) पर्यावरण के क्षेत्र में कार्य करने वाले गैर सरकारी संगठनों का प्रत्येक मामले में एक वर्ष की अवधि के लिए महाराष्ट्र सरकार द्वारा नामनिर्दिष्ट एक प्रतिनिधि - सदस्य ;
- (ङ) प्रत्येक मामले में एक वर्ष की अवधि के लिए महाराष्ट्र सरकार द्वारा नामनिर्दिष्ट परिस्थितिक और पर्यावरण क्षेत्र का एक विशेषज्ञ - सदस्य ;
- (च) प्रादेशिक अधिकारी, महाराष्ट्र राज्य प्रदूषण नियंत्रण बोर्ड - सदस्य ;
- (छ) ज्येष्ठ नगर नियोजक, रायगढ़ - सदस्य ;
- (ज) विशेष योजना प्राधिकरण (एसपीए) का प्रतिनिधि - नवी मुंबई एयरपोर्ट इम्प्लून्स नोटीफाईड एरिया (एनएआईएनए) - सदस्य
- (झ) उद्योग विभाग/महाराष्ट्र औद्योगिक विकास निगम (एमआईडीसी) का प्रतिनिधि - सदस्य
- (ञ) उद्योग संरक्षक अलीबाग प्रभाग - सदस्य-सचिव ।

निर्देश का निबंधन

(1) मानीटरी समिति इस अधिसूचना के उद्देश्यों के अनुपालन को मानीटर करेगी ।

(2) भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ) तारीख 14 सितंबर, 2006 की अनुसूची के अंतर्गत आने वाले और परिस्थितिक संवेदी जोन के भीतर आने वाले क्रियाकलापों, सिवाय इस अधिसूचना के पैरा 4 के अधीन सारणी में यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों की वास्तविक विनिर्दिष्ट स्थलीय दशाओं के आधार पर मानीटरी समिति द्वारा संवीक्षा की जाएगी और उक्त अधिसूचना के उद्देश्यों के अधीन पूर्व पर्यावरण निकासी के लिए केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को निर्दिष्ट की जाएगी ।

(3) इस अधिसूचना के पैरा 4 के अधीन यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के सिवाय, भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ) तारीख 14 सितंबर, 2006 की अधिसूचना के अनुसूची के अधीन ऐसे क्रियाकलापों, जिन्हें सम्मिलित नहीं किया गया है, परंतु परिस्थितिक संवेदी जोन में आते हैं, ऐसे क्रियाकलापों की वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित मानीटरी समिति द्वारा संवीक्षा की जाएगी और उसे संबद्ध विनियामक प्राधिकरणों को निर्दिष्ट किया जाएगा ।

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[भाग II-खण्ड 3 (ii)]

भारत का राजपत्र : असाधारण

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(4) मानीटरी समिति का सदस्य-सचिव या संबद्ध उद्यान उप वन संरक्षक, ऐसे व्यक्ति के विरुद्ध, जो इस अधिसूचना के किसी उपबंध का उल्लंघन करता है, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन परिवाद फाइल करने के लिए सक्षम होगा।

(5) मानीटरी समिति मुद्दा दर मुद्दा के आधार पर अपेक्षाओं पर निर्भर रहते हुए संबद्ध विभागों के प्रतिनिधियों या विशेषज्ञों, औद्योगिक संगमों या संबद्ध पणधारियों के प्रतिनिधियों को अपने विचार-विमर्श में सहायता के लिए आमंत्रित कर सकेगी।

(6) मानीटरी समिति, प्रत्येक वर्ष की 31 मार्च तक की राज्य के मुख्य वन्य जीव वार्डन को अपनी वार्षिक कार्रवाई रिपोर्ट उपबंध IV में उपबंधित रूप विधान के अनुसार उक्त वर्ष की 30 जून तक प्रस्तुत करेगी।

(7) केन्द्रीय सरकार का पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय मानीटरी समिति को अपने कृत्यों के प्रभावी निर्वहन के लिए समय-समय पर ऐसे निदेश दे सकेगा, जो वह ठीक समझे।

6. इस अधिसूचना के उपबंधों को प्रभाव देने के लिए केन्द्रीय सरकार और राज्य सरकार अतिरिक्त उपाय, यदि कोई हों, विनिर्दिष्ट कर सकेंगे।

7. इस अधिसूचना के उपबंध भारत के माननीय उच्चतम न्यायालय या उच्च न्यायालय या राष्ट्रीय हरित प्राधिकरण द्वारा पारित कोई आदेश या पारित होने वाले किसी आदेश, यदि कोई हों, के अधीन, होंगे।

[फा. सं. 25/48/2014-ईएसजेड-आरई]

डा. टी. चांदनी, वैज्ञानिक 'जी'

उपाबंध 1प्रस्तावित पारिस्थितिकीय संवेदी जोन की सीमाओं का वर्णन

उत्तर

ग्राम मनघर माल्की-क्रम सं 23, 24

ग्राम मोसारे माल्की- क्रम सं 90, 86, 89, 82, 80, 74, 75, 73, 72, 36, 23,109,108,106, ग्राम दपोली की सीमा, करनजादे नदगांव

ग्राम पटनोली माल्की- 5,4,15,2,11,10,12,25,27,28,5पीटी,8,7,32 और वदवली ग्राम की सीमा, तरमाले

ग्राम नानोशी (गोधेघर) माल्की- क्रम सं-101, 96, 95, 93, 88, 87 पी एफ सं. 82,81 आर एफ सं. 57, 55,53,51,50,41,38,37 नाल्ला, 16,17,22,21,23,26,25,24,8,27,30,29 पटनोली ग्राम की सीमा,

ग्राम संगुरली माल्की- चिरवत ग्राम की सीमा क्रम सं74,75, ग्राम चिरवत की सीमा क्रम सं-2, 1, वादी गैथान क्रम सं-9, 81, 84, 80, 79, 78, 77, 69, 70

ग्राम चिनचावन माल्की-क्रम सं-47पीटी, 46, 38पीटी

ग्राम किशीवली (शिरधोन) माल्की-क्रम सं-33(233), 30(236), 132(333), 140(373), देवलोलो ग्राम की सीमा बीके.

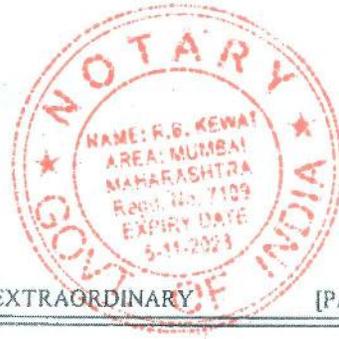
पूर्व

ग्राम पोसीरी माल्की-क्रम सं- 51पीटी

ग्राम तुरादे माल्की- पोसीरी ग्राम की सीमा क्रम सं-42, 41, 36, 34, अकुलवाडी ग्राम की सीमा

ग्राम अकुलवाडी माल्की- पीएफ सं. 88पीटी, क्रम सं-58, 60, 78, आर एफ सं. 73पीटी क्रम सं-57पीटी

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दक्षिण

ग्राम अष्टे माल्की-क्रम सं- 77पीटी, 78पीटी, 84 पीटी, 102 पीटी, 101 पीटी, 87 पीटी,

पटलगंगा नदी, क्रम सं- 89 पीटी, 90, 92 पीटी, 118/, 120 पीटी, 119, 122, 56, 57 पीटी, 61 पीटी, 63 पीटी, 60 पीटी, कोराल ग्राम की सीमा

ग्राम कोराल माल्की- आर एफ सं.24 पीटी, क्रम सं-17, 16पीटी, 14, 5, 4, 3

ग्राम करनाला माल्की- आर एफ सं.321पीटी, क्रम सं-200

ग्राम कालहे माल्की- क्रम सं-173 पीटी, 170 पीटी, 168 पीटी, 171 पीटी, 86 पीटी, 152 पीटी, 153 पीटी, 146 पीटी, 148 पीटी, 145 पीटी, 124 पीटी, 125, 123 पीटी, 111 पीटी, 112 पीटी, 107 पीटी, 104 पीटी, 105 पीटी, 102 पीटी, 61 पीटी, 60 पीटी, 57 पीटी, 64 पीटी, 56 पीटी, 58 पीटी, आर एफ सं. 59 पीटी,

पश्चिम

ग्राम रनसाई माल्की-आरएफ सं- 127पीटी, क्रम सं-43, 42, 31, 30ए, 26, 27, 24डी पीटी, 23 पीटी, 14 पीटी, 51 पीटी, 53 पीटी, पोई ग्राम की सीमा,

ग्राम पोई माल्की-गैथान, क्रम सं-2, 14, 53, 52, 43, 41, 40

ग्राम देघोदे माल्की-कनथवली ग्राम की सीमा, क्रम सं- 86, 82, 83, 84, 81, 80, 73, 72, 71, 58

ग्राम वेशवी माल्की- क्रम सं-57, 56, 54, 53, 51, 35, 41, 29, 30

ग्राम धिरले माल्की- क्रम सं-87, 86, 67, 66, 65, 61, 60, 58, 57, 56, 55, रोड, क्रम सं-51 वहाल ग्राम की सीमा

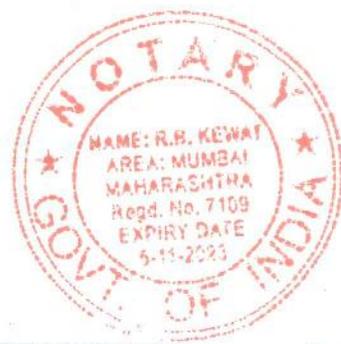
ग्राम वहाल माल्की- पदेघर, एक्यू.एफ. सं.436

ग्राम पदेघर माल्की- पी एफ सं. 45ए

ग्राम कुनदेवहल माल्की- क्रम सं-53, 54, 52, 48, 41, नाल्ला

उपाबंध II**प्रस्तावित पारिस्थितिक संवेदी जोन के भीतर आने वाले ग्रामों की सूची**

क्र.सं	तालुक/श्रेणी	ग्राम	अक्षांश	देशांतर रेखांश	भूमि निदेश स्थिति
1	उरन	रनसाई	18°53'43.3"	73° 05'19.1"	जेड.पी स्कूल, रनसाई
2		वैरवी	18°55'07.0"	73° 03'19.8"	जेड.पी स्कूल, वैरवी
3		देगहोदी	18°54'26.6"	73° 02'700"	बस स्टॉप, देगहोदी
4		पोई	18°54'13.7"	73° 03'46.1"	एम.आई.डी.सी वाटर टैंक
5	पनवेल	कालहे	18°52'34.2"	73° 05'46.1"	जेड.पी स्कूल, कालहे
6		करनाला	18°51'18.8"	73° 05'5.68"	हनुमान मंदिर के निकट
7		कोरल	18°51'54.5"	73° 06'40.5"	सखाराम कालू वाघे के घर के निकट
8		शिरधोन (किन्चीवली)	18°55'6.9"	73° 06'24.0"	बलीराम गेदू कटकरी के घर के निकट
9		बिनचावन	18°55'39.9"	73° 07'37.8"	दत्तू कतोड पाटिल के घर के पास
10		अकूलवादी	18°52'73.6"	73° 08'8.37"	गेविंद रामगुन्डे के घर के निकट
11		पोसारी	18°53'9.34"	73° 08'8.37"	जेड.पी स्कूल, पोसारी
12		तोसादी	18°53'30.0"	73° 09'20.2"	किराना दुकान के निकट
13		अष्टे	18°53'32.8"	73° 07'8.28"	पुल पर महादेव मंदिर के निकट
14		ननोशी	18°56'21.8"	73° 04'6.72"	चौक में आम के पेड़ के निकट
15		पटनोली	18°57'00.0"	73° 04'8.29"	सरपंच के घर के निकट
16		भोसारे	18°57'25.5"	73° 04'6.89"	दत्ता मंदिर के निकट
17		मनघर	18°57'6.63"	73° 04'4.12"	राम हनुमान मंदिर के निकट
18		संगरोली	18°55'59.00"	73° 07'0.00"	गांव के मध्य बिंदु पर



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करनाला पक्षी अभयारण्य की सीमा पर प्रमुख बिन्दुओं का निर्देशांक

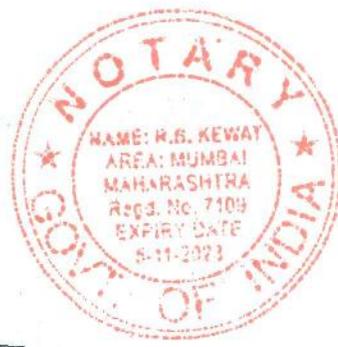
बिंदु	अक्षांश	देशांतर
क	18°53'20"	73°05'02"
ख	18°53'58"	73°06'01"
ग	18°54'00"	73°06'02"
घ	18°54'01"	73°07'59"
ङ	18°51'58"	73°08'01"
च	18°51'40"	73°07'30"
छ	18°51'20"	73°06'30"
ज	18°53'59"	73°06'20"
झ	18°52'40"	73°06'25"
ञ	18°53'40"	73°05'59"
ट	18°53'00"	73°06'58"

पारिस्थितिक संवेदी जोन की सीमा पर प्रमुख बिन्दुओं का निर्देशांक

बिंदु

बिंदु	अक्षांश	देशांतर	
1	18°56'30"	73°02'30"	मनगर
2	18°57'44"	73°04'57"	मोसरे
3	18°57'55"	73°05'30"	मोसरे
4	18°57'54"	73°05'42"	मोसरे
5	18°57'05"	73°06'22"	मोसरे
6	18°56'52"	73°06'25"	पटनोली
7	18°56'15"	73°06'17"	पटनोली
8	18°56'00"	73°05'00"	ननोशी
9	18°56'01"	73°07'05"	संगरोली
10	18°56'06"	73°06'05"	संगरोली
11	18°55'33"	73°06'28"	संगरोली
12	18°55'28"	73°0'36"	संगरोली
13	18°56'07"	73°06'53"	संगरोली
14	18°54'30"	73°08'25"	शिरधोन
15	18°53'35"	73°09'00"	लोरादे
16	18°51'02"	73°08'00"	अप्टे
17	18°51'01"	73°05'59"	करनाला

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[भाग II- खण्ड 3 (ii)]

भारत का राजपत्र : असाधारण

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18	18°53'20"	73°05'01"	रनसाई
19	18°54'30"	73°05'35"	रनसाई
20	18°55'01"	73°04'15"	पोई
21	18°54'01"	73°04'00"	पोई
22	18°54'50"	73°03'59"	पोई
23	18°55'00"	73°03'00"	दिघादे
24	18°56'30"	73°03'01"	मनगर

उपाबंध IV

पारिस्थितिक संवेदी जोन मानीटरी समिति - की गई कार्रवाई की रिपोर्ट का रूप विधान

1. बैठकों की संख्या और तिथि ।
2. बैठकों का कार्यवृत्त : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें । बैठक के कार्यवृत्त को एक पृथक अनुबंध में उपाबद्ध करें ।
3. आंचलिक महायोजना की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन महायोजना ।
4. भू-अभिलेख में सदृश्य वृत्तियों के सुधार के लिए ब्यौहार किए गए मामलों का सारांश ।
5. ईआईए अधिसूचना, 2006 के अधीन आने वाली गतिविधियों की संविक्षा के मामलों का सारांश । ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं ।
6. ईआईए अधिसूचना, 2006 के अधीन न आने वाली गतिविधियों की संविक्षा के मामलों का सारांश । ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं ।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश ।
8. कोई अन्य महत्वपूर्ण विषय ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION

New Delhi, the 22nd January, 2016

S.O. 230(E).—WHEREAS, a draft notification, declaring Eco-sensitive Zone around Karnala Wildlife Sanctuary in Maharashtra, was published in the Gazette of India, Extraordinary, vide notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 1658(E), dated the 17th June 2015, inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS, copies of the Gazette containing the said notification were made available to the public on the 17th June 2015;

AND WHEREAS, objections and suggestions received from all persons and stakeholders in response to the draft notification have been duly considered by the Central Government;

AND WHEREAS, the Central Government considers that Karnala Bird Sanctuary is situated between 73° 5' to 73° 9' E Longitudes and 18° 51' 30" to 18° 54' N Latitudes in Raigad District of Maharashtra State and extends over an area of 12.10 square kilometers;

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AND WHEREAS, the sanctuary harbors rich variety of woodland birds including rare bird species and has about 147 resident bird species and 37 migrant bird species including Ashy Minivet and Heart Spotted Woodpecker;

AND WHEREAS, it is necessary to conserve and protect the area the extent and boundaries of which is specified in paragraph 1 of this notification around the protected area of Karnala Wildlife Sanctuary as Eco-sensitive Zone from ecological and environmental point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

NOW THEREFORE, in exercise of the powers conferred by sub-section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies the area to an extent varying from zero to 8 kilometers from the boundary of Karnala Wildlife Sanctuary in the State of Maharashtra as the Karnala Wildlife Sanctuary Eco-sensitive Zone (hereinafter referred to as the Eco-sensitive Zone) details of which are as under, namely:-

1. Extent and boundaries of Eco-sensitive Zone.- (1) The Eco-sensitive Zone is spread over an area of around 31.7 square kilometre with an extent varying from zero to 8 kilometers from the boundary of Karnala Wildlife Sanctuary and the boundary description of such zone is given in **Annexure I**.

(2) The Eco-sensitive Zone is spread across 18 villages in Uran and Panvel Talukas of Raigad District in Maharashtra.

(3) The list of the villages falling within Eco-sensitive Zone along with co-ordinates of prominent points is appended as **Annexure II**.

(4) The map of the Eco-sensitive Zone along with latitude and longitude is appended as **Annexure III**.

2. Zonal Master Plan for the Eco-sensitive Zone.- (1) The State Government shall, for the purpose of the Eco-sensitive Zone prepare, a Zonal Master Plan, within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification.

(2) The said Plan shall be approved by the competent authority in the State Government.

(3) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(4) The Zonal Master Plan shall be prepared in consultation with all concerned State Departments, namely:-

(i) Environment,

(ii) Forest,

(iii) Urban Development,

(iv) Tourism,

(v) Municipal,

(vi) Revenue,

(vii) Agriculture

(viii) Maharashtra State Pollution Control Board,

(ix) Irrigation,

(x) Public Works Department

for integrating environmental and ecological considerations into it.

(5) The Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(6) The Zonal Master plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(7) The Zonal Master Plan shall demarcate all the existing worshipping places, village and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies.

(8) The Zonal Master Plan shall regulate development in Eco-sensitive Zone as to ensure Eco-friendly development for livelihood security of local communities.

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3. **Measures to be taken by State Government.**-The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) **Land use.**- Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or industrial related development activities:

Provided that the conversion of agricultural lands within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the State Government, to meet the residential needs of local residents, and for the activities listed against serial numbers 10, 16, 22, 28 and 31 in column (2) of the table in paragraph 4, namely:-

- (i) eco-friendly cottages for temporary occupation of tourists, such as tents, wooden houses, etc. for Eco-friendly tourism activities,
- (ii) widening and strengthening of existing roads;
- (iii) small scale industries not causing pollution;
- (iv) rainwater harvesting; and
- (v) cottage industries including village industries, convenience stores and local amenities:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph:

Provided also that there shall be no consequential reduction in green area, such as forest area and agricultural area and efforts shall be made to reforest the unused or unproductive agricultural areas.

(2) **Natural springs.**-The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.

(3) **Tourism.**- (a) The activity relating to tourism within the Eco-sensitive Zone shall be as per Tourism Master Plan, which shall form part of the Zonal Master Plan.

(b) The Tourism Master Plan shall be prepared by Department of Tourism, Government of Maharashtra in consultation with Department of Revenue and Forests, Government of Maharashtra.

(c) The activity of tourism shall be regulated as under, namely:-

(i) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority, (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development and based on carrying capacity study of the Eco-sensitive Zone;

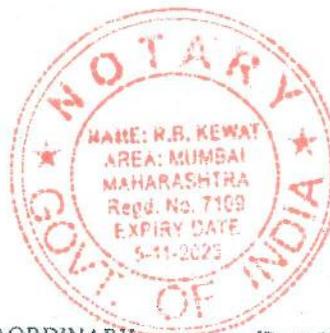
(ii) new construction of hotels and resorts shall not be permitted within one kilometer from the boundary of the Karnaļa Wildlife Sanctuary except for accommodation for temporary occupation of tourists related to eco-friendly tourism activities:

Provided that, beyond the distance of one kilometer from the boundary of the Protected Area till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be permitted only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;

(iii) till the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee.

(4) **Natural heritage.**- All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and

Yes



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preserved and plan shall be drawn up for their protection and conservation, within six months from the date of publication of this notification and such plan shall form part of the Zonal Master Plan.

(5) **Man-made heritage sites.**- Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be indentified in the Eco-sensitive Zone and plans for their conservation shall be prepared within six months from the date of publication of this notification and incorporated in the Zonal Master Plan.

(6) **Noise pollution.**- The Environment Department of the State Government or Maharashtra State Pollution Control Board shall draw up guidelines and regulations for the control of noise pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.

(7) **Air pollution.**- The Environment Department of the State Government or Maharashtra State Pollution Control Board shall draw up guidelines and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.

(8) **Discharge of effluents.**- The discharge of treated effluents in Eco-sensitive Zone shall be in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and the rules made thereunder.

(9) **Solid wastes.** - Disposal of solid wastes shall be as under:-

(i) the solid waste disposal in Eco-sensitive Zone shall be carried out as per the provisions of the Municipal Solid Waste (Management and Handling) Rules, 2000 published by the Government of India in the erstwhile Ministry of Environment and Forests *vide* notification number S.O. 908 (E), dated the 25th September 2000 as amended from time to time;

(ii) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;

(iii) the biodegradable material shall be recycled preferably through composting or vermiculture;

(iv) The inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-sensitive Zone and no burning or incineration of solid wastes shall be permitted in the Eco-sensitive Zone.

(10) **Bio-medical waste.**- The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out as per the provisions of the Bio-Medical Waste (Management and Handling) Rules, 1998 published by the Government of India in the erstwhile Ministry of Environment and Forests *vide* notification number S.O. 630(E), dated the 20th July, 1998 as amended from time to time.

(11) **Vehicular traffic.** - The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master Plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

(12) **Industrial units.** -

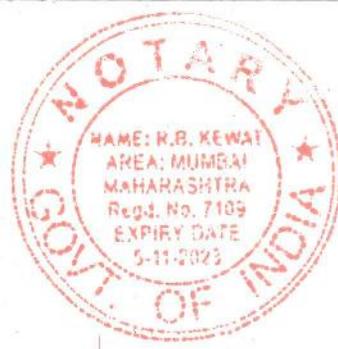
(a) No establishment of new wood based industries within the proposed Eco-sensitive Zone shall be permitted except the existing wood based industries set up as per the law.

(b) No establishment of any new industry causing water, air, soil, noise pollution within the proposed Eco-sensitive Zone shall be permitted.

4. **List of activities prohibited or to be regulated within the Eco-sensitive Zone.**- All activities in the Eco sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and the rules made thereunder, and be regulated in the manner specified in the table below, namely:-

TABLE

S.No.	Activity	Remarks
(1)	(2)	(3)
Prohibited Activities		
1.	Commercial mining, stone quarrying and crushing units.	(a) New and existing mining (minor and major minerals), stone quarrying and crushing units shall be prohibited except for the domestic needs of <i>bona fide</i> local residents with reference to digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing for personal consumption.



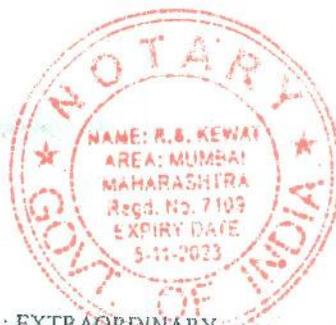
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[भाग II]-खण्ड 3 (ii)]

भारत का राजपत्र : असाधारण

17

		(b) The mining operations shall strictly be in accordance with the interim order of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and order of the Hon'ble Supreme Court dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
2.	Setting up of saw mills.	No new or expansion of existing saw mills shall be permitted within the Eco-sensitive Zone.
3.	Setting up of industries causing water or air or soil or noise pollution.	No new or expansion of polluting industries in the Eco-sensitive Zone shall be permitted.
4.	Commercial use of firewood.	Prohibited (except as otherwise provided) as per applicable laws.
5.	Establishment of new major hydroelectric projects and irrigation projects.	Prohibited (except as otherwise provided) as per applicable laws.
6.	Use or production of any hazardous substances.	Prohibited (except as otherwise provided) as per applicable laws.
7.	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Prohibited (except as otherwise provided) as per applicable laws.
8.	Undertaking activities related to tourism like over-flying the national park area by aircraft, hot-air balloons.	Prohibited (except as otherwise provided) as per applicable laws.
9.	New wood based industry.	Establishment of new wood based industry shall not be permitted within the limits of Eco-sensitive Zone: Provided the existing wood-based industry may continue as per law.
Regulated Activities		
10.	Establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the Protected Area except for accommodation for temporary occupation of tourists related to eco-friendly tourism activities. However, beyond one kilometer and upto the extent of the Eco-sensitive Zone, all new tourism activities or expansions of existing activities would be conformity with Tourism Master Plan and National Tiger Conservation Authority guidelines.
11.	Construction activities.	(a) No new commercial construction of any kind shall be permitted within one kilometer from the boundary of the Protected Area: Provided that local people shall be permitted to undertake construction in their land for residential use including the activities listed in subparagraph (1) of paragraph 3; (b) the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any; (c) beyond one kilometer up to the extent of Eco sensitive Zone, construction for bona fide local needs shall be permitted and other commercial construction activities shall be regulated as per Zonal Master Plan; (d) construction activity in the Eco- sensitive Zone shall be as per Zonal Master Plan.
12.	Felling of trees.	(a) There shall be no felling of trees on the forest or Government or revenue or private lands without prior permission of the competent authority in the State Government; (b) the felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder; (c) in case of reserve forests and protected forests, the working plan prescriptions shall be followed.
13.	Commercial water resources including ground water harvesting.	(a) The extraction of surface water and ground water shall be permitted only for <i>bona fide</i> agricultural use and domestic consumption of the occupier of the land; (b) extraction of surface water and ground water for industrial or



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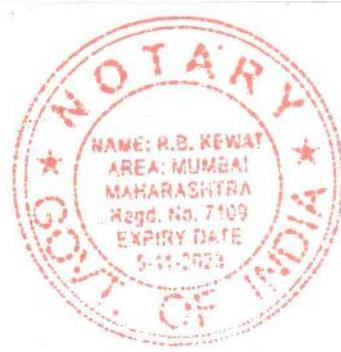
THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—SEC. 3(ii)]

		commercial use including the amount that can be extracted, shall require prior written permission from the concerned regulatory authority; (c) no sale of surface water or ground water shall be permitted; (d) steps shall be taken to prevent contamination or pollution of water from any source including agriculture.
14.	Erection of electrical cables and telecommunication towers.	(i) laying of transmission lines and distribution lines above 33 Kv. (ii) Promote underground cabling.
15.	Fencing of existing premises of hotels and lodges.	Regulated under applicable laws.
16.	Widening and strengthening of existing roads.	Shall be done with proper Environment Impact Assessment and mitigation measures, as applicable.
17.	Movement of vehicular traffic at night.	Regulated for commercial purpose, under applicable laws.
18.	Introduction of exotic species.	Regulated for commercial purpose, under applicable laws.
19.	Protection of hill slopes and river banks.	Regulated for commercial purpose, under applicable laws.
20.	Discharge of treated effluents in natural water bodies or land area.	Recycling of treated effluents shall be encouraged and for disposal of sludge or solid wastes, the existing regulations shall be followed.
21.	Commercial sign boards and hoardings.	Regulated under applicable laws.
22.	Small scale industries not causing pollution.	Non-polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous goods from the Eco-sensitive Zone, and which do not cause any adverse impact on environment shall be permitted.
23.	Collection of Forest Produce or Non-Timber Forest Produce (NTFP).	Regulated under applicable laws.
24.	Air and vehicular pollution.	Regulated under applicable laws.
25.	Use of polythene bags by shopkeepers.	Regulated under applicable laws.
26.	Drastic change of agriculture systems.	Regulated under applicable laws.
Permitted Activities		
27.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Permitted under applicable laws.
28.	Rain water harvesting.	Shall be actively promoted.
29.	Organic farming.	Shall be actively promoted.
30.	Adoption of green technology for all activities.	Shall be actively promoted.
31.	Cottage industries including village artisans, etc.	Shall be actively promoted.
32.	Use of renewable energy sources.	Bio gas, solar light etc to be promoted.

5. Monitoring Committee:- (1) The Central Government hereby constitutes a Monitoring Committee, for effective monitoring of the Eco-sensitive Zone, which shall comprise of the following namely:-

- | | | |
|-----|--|------------|
| (a) | The Collector of Raigad District | - Chairman |
| (b) | A representative of Zilla Parishad, Raigad | - Member |
| (c) | A representative of Department of Revenue, Government of Maharashtra | - Member |
| (d) | One representative of Non-Governmental Organisation working in the field of environment to be nominated by the Government of Maharashtra for a term of one year. | - Member |
| (e) | One expert in the area of ecology and environment to be nominated by the Government of Maharashtra for a term of one year in each case | - Member |



- | | | |
|-----|---|--------------------|
| (f) | The Regional Officer, Maharashtra State Pollution Control Board, Mumbai | - Member |
| (g) | The Senior Town Planner of Raigad | - Member |
| (h) | Representative of Special Planning Authority (SPA)- Navi Mumbai Airport Influence Notified Area (NAINA) | - Member |
| (i) | Representative of Industry Department/Maharashtra Industrial Development Corporation (MIDC) | - Member |
| (i) | The Deputy Conservator of Forest - Alibag Division | - Member-Secretary |

Terms of Reference:

- (1) The Monitoring Committee shall monitor the compliance of the provisions of this notification.
 - (2) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the table under paragraph 4 thereof, shall be scrutinized by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.
 - (3) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.
 - (4) The Member Secretary of the Monitoring Committee or the concerned Collector(s) or the concerned Park Deputy Conservator of Forests shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of this notification.
 - (5) The Monitoring Committee may invite representatives or experts from concerned departments, representatives from Industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.
 - (6) The Monitoring Committee shall submit the annual action taken report of its activities as on 31st March of every year by 30th June of that year to the Chief Wildlife Warden of the State as per pro forma appended at Annexure IV.
 - (7) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.
6. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.
7. The provisions of this notification shall be subject to the orders, if any, passed, or to be passed, by the Hon'ble Supreme Court of India or the High Court or National Green Tribunal.

[F. No. 25/48/2014-ESZ-RE]

Dr. T. CHANDINI, Scientist 'G'

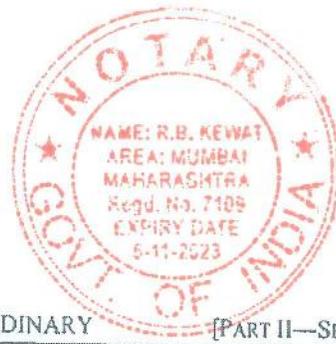
Annexure I**Description of boundaries of proposed Eco-sensitive Zone****North**

Village Manghar Malki- Ms No. 23, 24

Village Mosare Malki – Ms No. 90, 86, 89, 82, 80, 74, 75, 73, 72, 36, 23, 109, 108, 107, 106, Village boundary of Dapoli, Karanjade Nadgaon

Village Patnoli Malki – 5, 4, 15, 2, 11, 10, 12, 25, 27, 28, 5pt, 8, 7, 32 & Village boundary of Wadvali, Turmale

Village Nanoshi (Gotheghar) Malki – MS No. 101, 96, 95, 93, 88, 87, PF No. 82, 81, RF No. 57, 55, 53, 51, 50, 41, 40, 38, 37, Nalla, 16, 17, 22, 21, 23, 26, 25, 24, 8, 27, 30, 29, village boundary of Patnoli,



Village Sangurli Maliki – Village boundary of Chirvat, MS No. 74, 75,

Village boundary of Chirvat, MS No. 2, 1, Wadi Gaothan, MS No. 9, 81, 84, 80, 79, 78, 77, 69, 70

Village Chinchvan Malki – MS No. 47pt, 46, 38pt

Village Kishivali (Shirdhon) Malki – MS No. 33(233), 30(236), 132(333), 140(373), village boundary of Devtoli BK. East

Village Posari Malki – MS No. 51pt

Village Turade Malki – Village boundary Posari, MS No. 42, 41, 36, 34, village boundary of Akulwadi

Village Akulwadi Malki – PF No. 88pt, MS No. 58, 60, 78, RF No. 73pt, MS No. 54pt

South

Village Apte Malki - MS No. 77pt, 78pt, 84pt, 102pt, 101pt, 87pt,

Patalganga River, MS No. 89pt, 90, 92pt, 118, 120pt, 119, 122, 56, 57pt, 61pt, 63pt, 60pt, village boundary of Koral

Village Koral Malki – RF no. 24pt, MS No. 17, 16pt, 14, 5, 4, 3

Village Karnala Malki – RF No. 321pt, MS No. 200

Village Kalhe Malki – MS No. 173pt, 170pt, 168pt, 171pt, 86pt, 152pt, 153pt, 146pt, 148pt, 145pt, 124pt, 125, 123pt, 111pt, 112pt, 107pt, 104pt, 105pt, 102pt, 61pt, 60pt, 57pt, 64pt, 56pt, 58pt, RF No. 59pt

West

Village Ransai Malki – RF No. 127pt, MS No. 43, 42, 31, 30A, 26, 27, 24D pt, 23pt, 14pt, 51pt, 53pt, village boundary of Poi,

Village Poi Malki – Gaothan, MS No. 2, 14, 53, 52, 43, 41, 40

Village Deghode Malki – Village boundary of Kanthavali, MS No. 86, 82, 83, 84, 81, 80, 73, 72, 71, 58

Village Veshvi Malki – MS No. 57, 56, 54, 53, 52, 51, 35, 41, 29, 30

Village Chirle Malki - MS No. 87, 86, 67, 66, 65, 61, 60, 58, 57, 56, 55, Road, MS NO. 51, village boundary of Vahal

Village Vahal Malki - village boundary of Padeghar, Aq. F. No. 436

Village Padoghar Malki - PF No. 45A

Village Kundevahal Malki - MS No. 53, 54, 52, 48, 41, Nalla

Annexure II

List of villages falling within the proposed Eco-sensitive Zone

Sr. No.	Taluka/Range	Village	Latitude	Longitude	Location Land Mark
1	Uran	Ransai	18°53'43.3"	73°05'19.1"	Z.P School Ransai
2		Veshvi	18°55'07.0"	73°03'19.8"	Z.P School Veshvi
3		Dighode	18°54'26.6"	73°02'7.00"	Bus Stop Dighode
4		Poi	18°54'13.7"	73°03'46.1"	MIDC water tank
5	Panvel	Kalhe	18°52'34.2"	73°05'46.1"	Z.P School Kalhe
6		Karnala	18°51'18.8"	73°05'5.68"	Near Hanuman Mandir
7		Koral	18°51'54.4"	73°06'40.5"	Near SakharamKaluWaghe House
8		Shirdhon (Kishivali)	18°55'6.9"	73°06'24.0"	Near BaliramGetuKatkari House
9		Chinchwan	18°55'39.9"	73°07'37.8"	Near DattuKatodPatil House
10		Akulwadi	18°52'73.6"	73°08'8.37"	Near GovindRangunde House
11		Posari	18°53'9.34"	73°08'8.37"	Z.P. School Posari
12		Turade	18°53'30.0"	73°09'20.2"	Near Kirana Shop
13		Apate	18°53'32.8"	73°07'8.28"	Near MahadeoMandir on Bridge
14		Nanoshi	18°56'21.8"	73°04'6.72"	Near Mango Tree at Chowk
15		Patnoli	18°57'00.0"	73°04'8.29"	Near Sarpanch House
16		Mosare	18°57'25.5"	73°04'6.89"	Near DattaMandir
17		Manghar	18°57'6.63"	73°04'4.12"	Near Ram Hanuman Mandir
18		Sangurli	18°55'59.00"	73°07'0.00"	Midale Point of village

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THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—SEC. 3(ii)]

Co-ordinates of prominent points on Karnala Bird Sanctuary boundary

Point	Latitude	Longitude
A	18° 53' 20"	73° 05' 02"
B	18° 53' 58"	73° 06' 01"
C	18° 54' 00"	73° 06' 02"
D	18° 54' 01"	73° 07' 59"
E	18° 53' 31"	73° 08' 01"
F	18° 51' 58"	73° 08' 30"
G	18° 51' 40"	73° 07' 30"
H	18° 51' 59"	73° 06' 20"
I	18° 52' 40"	73° 06' 25"
J	18° 53' 40"	73° 05' 59"
K	18° 53' 00"	73° 05' 58"

Co-ordinates of prominent points on Eco-sensitive Zone boundary

Sr. No.	Latitude	Longitude	Village
1	18° 56' 30"	73° 02' 30"	Mangar
2	18° 57' 44"	73° 04' 57"	Mosare
3	18° 57' 55"	73° 05' 30"	Mosare
4	18° 57' 54"	73° 05' 42"	Mosare
5	18° 57' 05"	73° 06' 22"	Mosare
6	18° 56' 52"	73° 06' 25"	Patnoli
7	18° 56' 15"	73° 06' 17"	Patnoli
8	18° 56' 00"	73° 05' 00"	Nanoshi
9	18° 56' 01"	73° 07' 05"	Sangurli
10	18° 56' 06"	73° 06' 05"	Sangurli
11	18° 55' 33"	73° 06' 28"	Sangurli
12	18° 55' 28"	73° 06' 36"	Sangurli
13	18° 56' 07"	73° 06' 53"	Sangurli
14	18° 54' 30"	73° 08' 25"	Shirdhon
15	18° 53' 35"	73° 09' 00"	Turade
16	18° 51' 20"	73° 08' 00"	Apte
17	18° 51' 01"	73° 05' 59"	Karnala
18	18° 53' 20"	73° 05' 01"	Ransai
19	18° 54' 30"	73° 05' 35"	Ransai
20	18° 55' 01"	73° 04' 15"	Poi
21	18° 54' 01"	73° 04' 00"	Poi
22	18° 54' 50"	73° 03' 59"	Poi
23	18° 55' 00"	73° 03' 00"	Dighode
24	18° 56' 30"	73° 03' 01"	Mangar

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[भाग I]-खण्ड 3 (ii)]

भारत का राजपत्र : असाधारण

Annexure IV

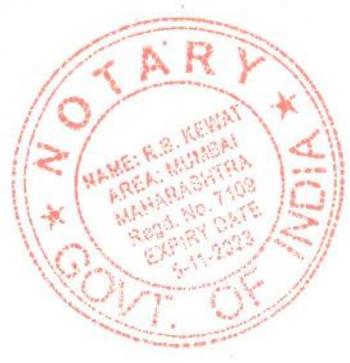
Proforma of Action Taken Report: - Eco-sensitive Zone Monitoring Committee.-

1. Number and date of meetings.
2. Minutes of the meetings: Mention main noteworthy points. Attaché minutes of the meeting on separate annexure.
3. Status of preparation of Zonal Master Plan including Tourism Master Plan.
4. Summary of cases dealt for rectification of error apparent on face of land record. Details may be attached as annexure.
5. Summary of cases scrutinized for activities covered under Environment Impact Assessment notification, 2006. Details may be attached as separate annexure.
6. Summary of case scrutinised for activities not covered under Environment Impact Assessment notification, 2006. Details may be attached as separate annexure.
7. Summary of complaints lodged under section 19 of Environment (Protection) Act, 1986.
8. Any other matter of importance.

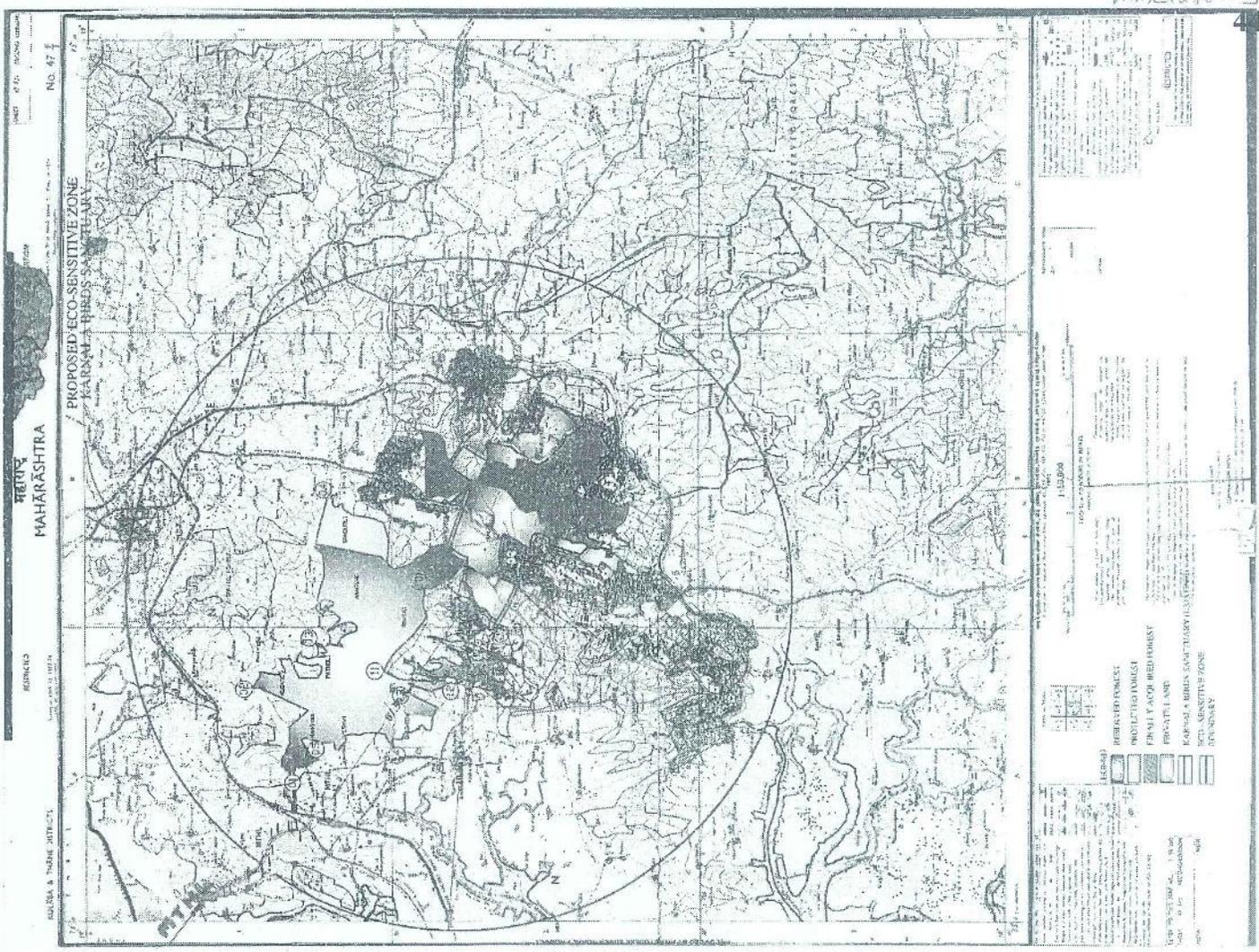


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Annexure- 3 48

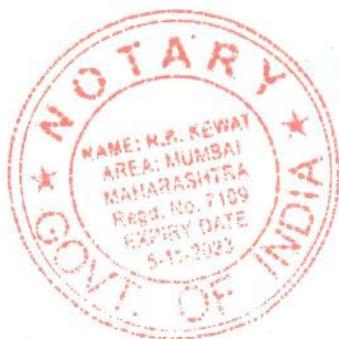


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Annexure 450

1/2

NM/307/2016

BDPPS

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
NOTICE OF MOTION NO.307 OF 2016
IN
PUBLIC INTEREST LITIGATION NO.87 OF 2006

Mumbai Metropolitan Region
Development Authority

..... Applicant.

In the matter between

Bombay Environment Action Group
and Another

.....Petitioners.

V/s

State of Maharashtra and Others.

.... Respondents.

Mr. Saket Mone a/w Mr. Subit Chakrabarti i/b Vidhi Partners for
applicant in Notice of Motion No. 307 of 2016 in PIL No.87 of 2016.

Mr. Navroz Seervai, Senior Counsel a/w Ms. Shreya Parikh for the
Petitioner in PIL No.87 of 2006.

Mrs. P.H. Kantharia, AGP for Respondent/State in PIL No.87 of 2006.

Ms. Trupti Puranik for Respondent/BMC.

Ms. Sharmila Deshmukh for CRZ.

CORAM: V. M. KANADE &
MS. NUTAN D. SARDESSAI, JJ.

DATE: 28th November, 2016



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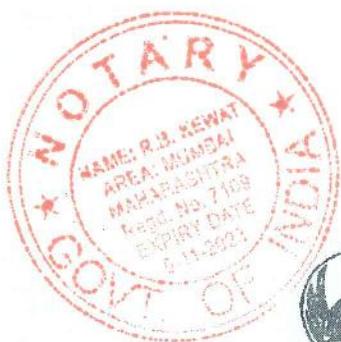
NM/307/2016

P.C.:-

1. This Notice of Motion is taken out by the Applicant for carrying out construction of the proposed Mumbai Trans Harbour Link (a proposed 22 km freeway grade road bridge connecting the island city of Mumbai with Navi Mumbai).
2. The learned Counsel appearing on behalf of the Applicant submits that Applicant has obtained clearance from all the concerned authorities. He submitted that Ministry of Environment and Forest, Government of India has granted approval on 22/01/2016 and CRZ clearance has been granted on 25/01/2016. Applicant has given an undertaking in paras 12 and 27 of the affidavit in support of the Notice of Motion. The said undertaking is accepted. Applicant shall comply with all the conditions which are imposed in the said letters of sanction granted by both the authorities.
3. We are satisfied that the said project is public utility project and we grant leave in terms of prayer clause (a) of the Notice of Motion subject to conditions imposed by both the authorities.
4. Notice of Motion is accordingly allowed in terms of prayer clause (a) and disposed of.

(MS. NUTAN D. SARDESSAI, J.)

(V.M. KANADE, J.)



Annexure - II

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President :
Homi Khusrookhan

Ref. 1344/2016

25 July 2016

Shri Sanjay Khandare
Additional Metropolitan Commissioner, MMRDA &
Chairman, Environmental Cell
Mumbai Metropolitan Region Development Authority
Bandra-Kurla Complex, Bandra (East), MUMBAI 400 051

Subject: Implementation of mitigation measures and Environment Management Plan for Mumbai Trans Harbour Link (MTHL).

Reference:

1. Minutes of the meeting of the State Wildlife Advisory Board, held on 22 June 2015
2. BNHS report submitted along with letter of 23.09.2015
3. Minutes of the meeting of the State Wildlife Advisory Board held on 4 December 2015
4. Forest clearance (Stage-I) awarded, in principle, by the Ministry of Environment, Forests and Climate Change, vide Order of 22.1.2016.
5. Letter of 29.1.2016 along with the approval of the CRZ by the MoEF&CC

Sir,

We have your letter no. ED/MTHL/BNHS/Reply on report/16 dated 3 March 2016 and MMRDA/MTHL/BNHS/Request for Assessment/16 dated 24 June 2016, in connection with the above mentioned subject, which was discussed by the Governing Council, at its meeting held on 26 March 2016.

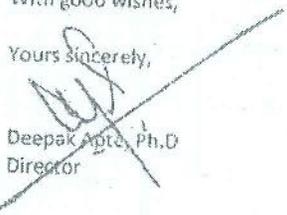
After due deliberations, it has been decided to extend the assistance to the MMRDA in implementing the mitigation measures and Environment Management Plan for MTHL, on the following four conditions:

1. All actions recommended and accepted by the State Wildlife Advisory Board, at its meeting no. 10, held on 4 December 2015, be complied by the respective agencies;
2. BNHS will not take part in the bidding process and will accept the assignment directly from MMRDA;
3. As per the clearance received from the CRZ, the funds allocation made for mitigation of marine water pollution, caused due to the surrounding industries and sewage from urban bodies, is Rs 40 Crore. The BNHS recommends to enhance the amount, with contribution from the State Government, to implement this recommendation in totality so as to make Sewri bay free of heavy metal and other pollution; and
4. MMRDA procures all the necessary statutory clearances.

We will submit the technical proposal soon.

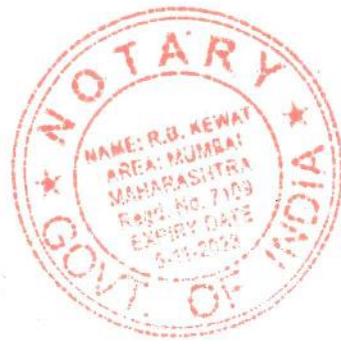
With good wishes,

Yours sincerely,


Deepak Apte, Ph.D
Director

Bombay Natural History Society
Hornbill House, Dr. Salim Ali Chowk, Shaheed Bhagat Singh Road, Mumbai - 400 001, India
Tel : (91-22) 2282 1811 Fax : (91-22) 2283 7615
Email : Office : info@bnhs.org Director : director@bnhs.org Website : www.bnhs.org





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President :
Homi Khusrookhan



Annexure 12/
o/c 454 mt 1

Ref. 1510/2016

1 September 2016

Shri Sanjay Khandare
Additional Metropolitan Commissioner, MMRDA &
Chairman, Environmental Cell
Mumbai Metropolitan Region Development Authority
Bandra-Kurla Complex, Bandra (East), MUMBAI 400 051.



Subject: Implementation of mitigation measures and Environment Management Plan for Mumbai Trans Harbour Link (MTHL).

Reference:

1. Minutes of the meeting of the State Wildlife Advisory Board, held on 22 June 2015.
2. Letter no. ED/MTHL/BNHS/Mitigation measures/15 dated 20th August 2015, selecting BNHS to advise the Mumbai Metropolitan Region Development Authority (MMRDA).
3. BNHS report submitted along with letter of 23.09.2015
4. Minutes of the meeting of the State Wildlife Advisory Board held on 4 December 2015
5. Forest clearance (Stage-I) awarded, in principle, by the Ministry of Environment, Forests and Climate Change, vide Order of 22.1.2016.
6. Letter of 29.1.2016 along with the approval of the CRZ by the MoEF&CC
7. Letter no. ED/MTHL/BNHS/Reply to Report/16 dated 3.3.2016 and MMRDA/MTHL/BNHS/Request for Assessment/16 dated 24.6.2016) soliciting the assistance of BNHS in providing technical help in implementing the conservation plan.

Sir,

Further to our letter number 1344/2016 dated 25 July 2016, in connection with the above mentioned subject, please find attached a project proposal, 'Monitoring and mitigating the impacts of Mumbai Trans-Harbour Link on Flamingos and other Avifauna and formulating a conservation blueprint for the Sewri-Nhava Seascape', for your kind information and consideration of funding.

It is hereby reiterated that BNHS will extend the assistance to the MMRDA in implementing the mitigation measures and Environment Management Plan for MTHL, on the following four conditions:

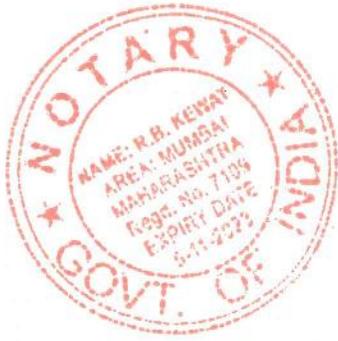
1. All actions recommended and accepted by the State Wildlife Advisory Board, at its meeting no. 10, held on 4 December 2015, be complied by the respective agencies;

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Bombay Natural History Society
Bombill House, Dr. Salim Ali Chowk, Shaheed Bhagat Singh Road, Mumbai - 400 001, India.
Tel : (91-22) 2282 1811 Fax : (91-22) 2283 7615
Email : Office : info@bnhs.org Director : director@bnhs.org Website : www.bnhs.org

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President :
Homi Khusrookhan

.2.

2. As per the clearance received from the CRZ, the funds allocation made for mitigation of marine water pollution, caused due to the surrounding industries and sewage from urban bodies, is Rs 40 Crore. The BNHS recommends to enhance the amount, with contribution from the State Government, to implement this recommendation in totality so as to make Sewri bay free of heavy metal and other population; and
3. MMRDA procures all the necessary statutory clearances for the project.

With good wishes,

Yours sincerely,


Deepak Apte, Ph.D
Director

Enclosure

Copy forwarded for information and record to the BNHS Accounts Department.





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MONITORING AND MITIGATING THE IMPACTS OF MUMBAI TRANS-HARBOUR LINK ON FLAMINGOS AND OTHER AVIFAUNA AND FORMULATING A CONSERVATION BLUEPRINT FOR THE SEWRI-NHAVA SEASCAPE

**Project proposal submitted by BNHS to:
Mumbai Metropolitan Region Development Authority**

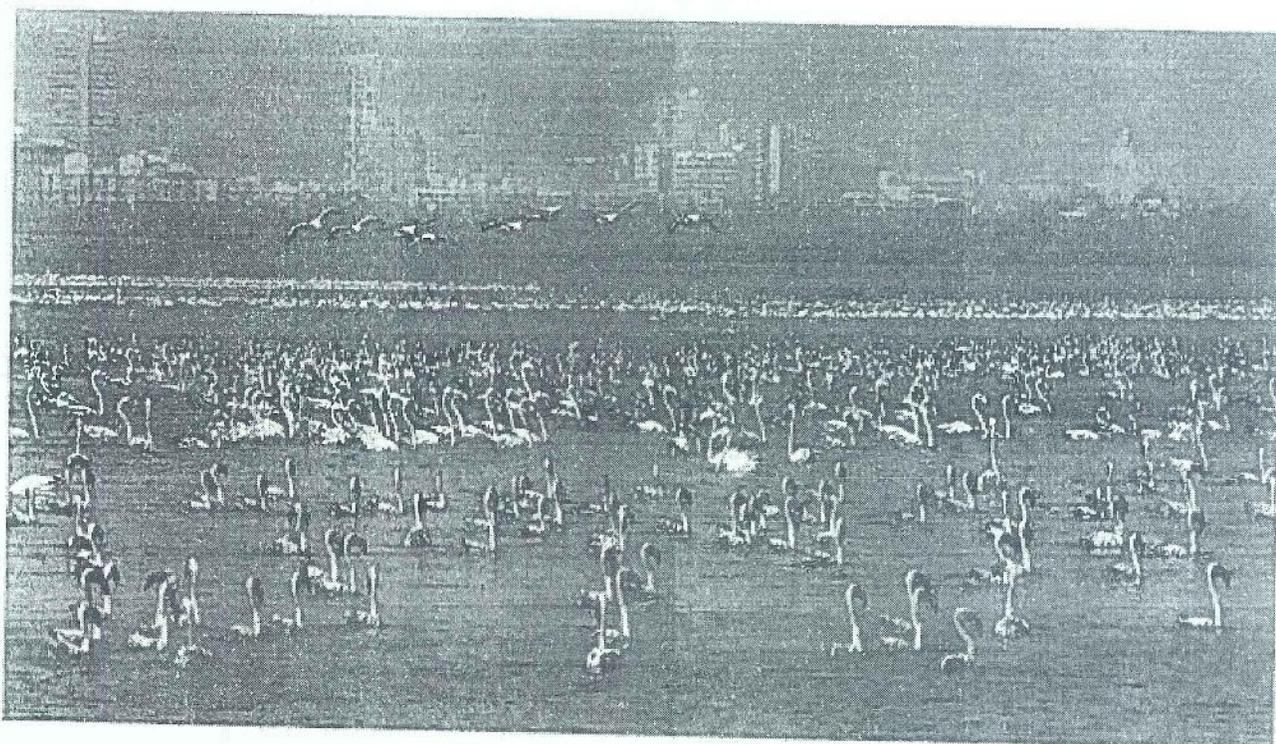


IMAGE COURTESY: GARGI VIJAYARAGHAVAN



BOMBAY NATURAL HISTORY SOCIETY

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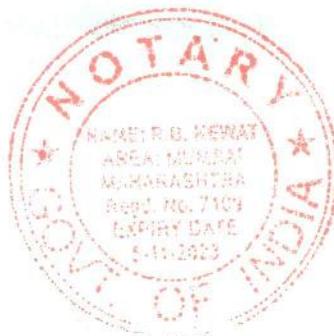
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ABSTRACT

Intertidal mudflats in Mumbai provide essential feeding grounds for thousands of migratory birds. This habitat is a productive system that support important species with valuable ecosystem functions and provide food resources for bird assemblages. These Intertidal mudflats are facing a continuous anthropogenic pressure which might affect the feeding ground of the wintering birds. Recently In 2015, the Government of Maharashtra received sanction for constructing a 22-km bridge, the Mumbai Trans Harbour Link (MTHL). The project is expected to be completed in five years, and MTHL will connect southern Mumbai (at Sewri) with southern Navi Mumbai (at Nhava Sheva).

MMRDA approached BNHS for providing assistance in monitoring and mitigating impacts of the proposed bridge. The proposed thus study aims for monitoring the impacts of Mumbai trans-harbour link on flamingos and other avifauna and formulating a conservation blueprint for the Sewri–Nhava seascape. A key objective of this study is to estimate the abundance and occupancy and movement pattern of birds during the pre-construction, construction and post construction phase and to discern the ecological and anthropogenic factors influencing their distribution and abundance. We would also address the issue of heavy metal contamination and will study the accumulation in birds and their food chain. A lot about the migration of flamingos and other waders is unknown and this study will help answer many questions on migration ecology of these birds.

The construction of the bridge might have some effects on the foraging habitat, behaviour and distribution of the avifauna and hence this study will help in understanding the effects and implementing the mitigation measures.



BACKGROUND

In 2015, the Government of Maharashtra received sanction for constructing a 22-km bridge, the Mumbai Trans Harbour Link (MTHL). The project is expected to be completed in five years, and MTHL will connect southern Mumbai (at Sewri) with southern Navi Mumbai (at Nhava Sheva). The project witnessed a delay of a few decades primarily due to concerns of conservationists on the possible adverse impacts of the bridge on flamingos, as the bridge will run through the Mahul–Sewri Creek, which is the foraging grounds for up to 40,000 flamingos, the majority of them, the Near Threatened Lesser Flamingo *Phoeniconaias minor*.

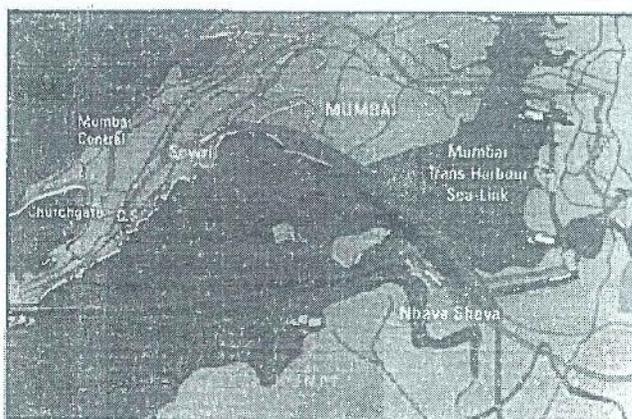


Fig. 1: Map showing the proposed Mumbai Trans-Harbour Link
(Source: <https://mmrda.maharashtra.gov.in/mthl>)

The sanction of the project was subject to the Maharashtra Government giving due consideration to the conservation initiatives required to mitigate the possible adverse impacts of the bridge on flamingos, other birds and fauna, and for the mudflat-mangrove ecosystem as a whole. And, BNHS (vide letter no ED/MTHL/BNHS/Mitigation measures/15 dated 20th August 2015) was selected to advise the Mumbai Metropolitan Region Development Authority (MMRDA), which has been entrusted with the execution of the MTHL project, on this aspect. Consequent to this, BNHS prepared a document (Apte *et al.* 2015) on the mitigation-conservation measures that could be taken up, which includes a monitoring programme to assess the impacts of the MTHL project on flamingos, and the other waterbirds and mangrove-associated birds, and their habitats.

Most of the recommendations given in the document (barring the realignment at the starting point at Sewri on technical grounds) were accepted in principle. Subsequently, MMRDA (vide its letter no ED/MTHL/BNHS/Reply to Report/16 dated 3.3.2016 and MMRDA/MTHL/BNHS/Request for Assessment/16 dated 24.6.2016) solicited the assistance of BNHS in providing technical help in implementing the conservation plan. Based on this and after carefully considering the scale of the work, BNHS submits a project proposal entitled '*Monitoring and mitigating the impacts of the Mumbai Trans-Harbour Link on*



flamingos and other waterbirds and formulating a conservation blueprint for the Sewri-Nhava Seascape'.

STUDY AREA

The proposed study will be carried out in the Sewri-Nhava Seascape. This seascape is on the east coast of Mumbai. It is a bay which from the Mahul-Sewri Creek in south and Thane creek in the north. Sewri-Nhava Seascape opens in the waters of the Arabian Sea that lie between the southern landmasses of Mumbai and Navi Mumbai. There are two islands in the vicinity of this seascape: Elephanta or Gharapuri Island (16 km²), an inhabited island, which is a popular tourist destination for its cave temples (Elephanta Caves); and Butcher Island or Jawahar Deep (ca. 4 km²), which is a restricted area and serves as an oil terminal for crude brought by tankers. The crude is later piped to the refineries at Wadala near Sewri. Elephanta Island roughly serves as the diving line between Thane Creek and the Arabian Sea.

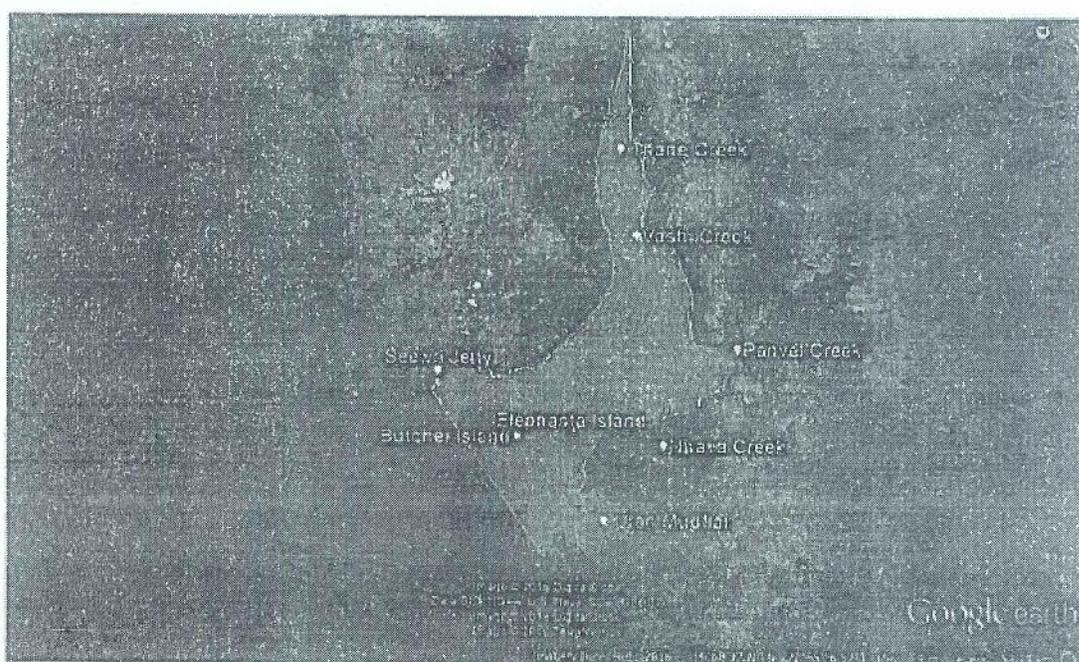
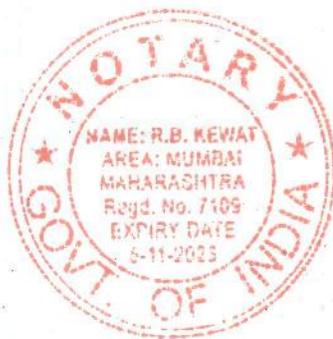


Fig. 2 Map showing the Sewri-Nhava Seascape

There are a number of industries and other facilities along the margins of the Creek in the Mahul area, the major being the refineries of Oil and Natural Gas Commission (ONGC), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL), and the Bhabha Atomic Power Station (BARC) to the north. In the Nhava area, a large part of the area has been taken over for the Jawaharlal Nehru Port Trust (JNPT), also known as Nhava Sheva. The areas north and east of Nhava Sheva are rapidly being

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transformed into residential areas as Navi Mumbai expands. Another major development in southern Navi Mumbai is the upcoming airport in the Kopar-Panvel area.

The eastern and western edges of the seascape at Sewri and Nhava (and adjoins, including the Panvel Creek and Uran) are lined with mudflats, shallows and mangroves. These areas serve as important habitats for a multitude of waterbirds and mangrove-associate bird species. Vashi and Thane creek supports thousands of migratory birds during the low tide. The avifauna comprises large numbers of migrant waders from the Palearctic Region that pass through or 'winter' in the area from October to March. Other than the waders, flamingos, especially the threatened Lesser Flamingo, visit the mudflats and shallows from October to May, numbering up to 40,000 birds in some years. The Mahul-Sewri Creek area and Thane Creek has been designated as an Important Bird Area by BNHS and BirdLife International.

OBJECTIVES

1. Estimate the occupancy and abundance of avifauna during pre-construction, construction and post-construction period.
2. Understand the migration pattern and population demographic of the migratory avifauna.
3. Understanding the biological and physicochemical parameters of the foraging grounds of flamingos and waders
4. Study the heavy metal concentration and accumulation in the birds and their food chain
5. Conduct bird conservation training programme for staff involved in construction work of MTHL
6. Study the impact of construction on the foraging habitat (post project monitoring) for suggesting and implementing the restoration measures.

PHASES OF THE PROJECT

Below, we discuss the gist of the proposed project, elaborating on the phases of the project and the studies that are to be carried out during the phases. The methodologies and work plan that will be adopted for the different studies are given in detail in the annexure. The frequency of sampling for all the studies will cover the three seasons: monsoon (June to September), winter (October to March), and summer (April to May) throughout the first three phases of the project.



The project will be implemented in four phases. Aspects of the studies and activities that will be carried out under Phase 1, 2 and 3 are discussed below. As for Phase 4, these will be determined once the impacts of the MTHL project are known and the conservation blueprint for the Sewri–Nhava Seascape is formulated. The reporting procedure of the project comprises annual reports within three months after the end of each year, and a final report within six months after the end of the project.

Phase 1 (2016-2017)

Undertake baseline studies on the bird survey of Sewri–Nhava Seascape prior to the construction phase of the bridge through field surveys and systematic sampling. During these studies, the soil and water samples will be tested for physico-chemical parameters, primarily to study the existing pollution loads in the seascape. The data obtained through these studies will provide baseline information for understanding changes occurring during the construction phase and also help in developing mitigating strategies during the post construction phase. As waterbirds tend to occur primarily in the shallow water regions of the seascape all the proposed studies will be largely confined to the two zones in the vicinity of Sewri and Nhava.

Sampling of planktonic and benthic fauna (which comprise the food of many waterbird species and also for flamingos) will also be carried out in the mudflats and shallows, which are the preferred habitat for waterbirds in general. Additionally, we will be carrying out bird banding and satellite-tracking studies (subject to sanction of permission by the Forest Department, State Biodiversity Board and the Ministry of Telecommunications) during all the phases of the study. This exercise will help determine the movement pattern of bird species (migrants and residents) in the area, and help detect changes in the movement and distribution pattern due to the construction of the bridge.

Phase 2 (2017-2020 / till completion of the bridge)

During this phase, the studies will focus on monitoring the impacts of the bridge on the flora and fauna of the Sewri–Nhava Seascape during the course of construction and till the completion of the bridge. The same sites, taxa and other parameters studied during the pre-construction phase will be again be sampled under the construction phase. Additionally, if significant bird populations are recorded in the deep water zone at the central portion of the bridge, sampling of waterbirds will also be carried out in this zone.

Phase 3 (2020-2021)

Monitoring bird population of Sewri–Nhava Seascape after the bridge is constructed, and comparing it with the baseline data obtained during the pre-construction and construction phases to understand the overall impacts of the bridge on birds and other fauna. Phase 3 will also assess erosion/accretion of the sediments in the region that results from the construction of the bridge through GIS mapping and using sediment traps. The findings from this study will be compared with predicted values given in the EIA reports of the project.

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This information will be important for the mudflat restoration programme during the post construction phase. All the findings of these studies will contribute to formulating the conservation blueprint for Sewri–Nhava Seascape that will be implemented during the fourth phase of the project

Phase 4 (2021-2026)

Based on the conservation blueprint for Sewri–Nhava Seascape, the mitigation-conservation measures that are required to be implemented will be taken up by the BNHS in collaboration with relevant organisations.

Time Frame Matrix (2016-2026)

Output	2016	2017	2018	2019	2020	2021	2022	2023	2024	2025	2026
Baseline survey of birds, physico-chemical and biological parameters of benthos during the pre-construction phase	■	■									
Baseline survey of birds, physico-chemical and biological parameters of benthos during the construction phase		■	■	■	■						
Baseline survey of birds, physico-chemical and biological parameters of benthos during the post-construction phase + preparation of the blueprint for conservation of the Sewri-Nhava Seascape					■	■					
Undertaking mitigation-conservation measures for the Sewri-Nhava Seascape							■	■	■	■	■
Bird banding and satellite-tracking studies to study the movements of birds due to the impacts of the construction of the bridge.	■	■	■	■	■	■	■	■	■	■	■

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IMPORTANT CONSIDERATIONS

- 1) While all the above monitoring and mitigating exercises are being undertaken, implementation of the major recommendation given in the document submitted earlier by the BNHS should be taken up simultaneously, which are:
 - a. Declaration of Mahul-Sewri mudflat area and wetland areas of southern Navi Mumbai as flamingo sanctuaries.
 - b. Setting-up effluent treatment plants in the region to address the problem of chemical and heavy metal pollution in the seascape.
- 2) Due to the presence of a number of oil, gas and chemical based industries, besides high-security establishments such as BARC and JNPT in the area, access into the Sewri-Nhava Seascape area is highly restricted. For carrying out the studies and implementation of the conservation initiatives, it is essential that BNHS gets permission for entry and movement (with security safeguards) to the study sites, which would cover the mangrove forests, mudflats and shallows in the Mahul-Sewri Creek and in the Nhava, Uran and Panvel Creek areas besides the waters along the MTHL route.
- 3) MMRDA and Government of Maharashtra needs to provide the required information, permissions and maps to BNHS project team, well in advance before the studies commence.

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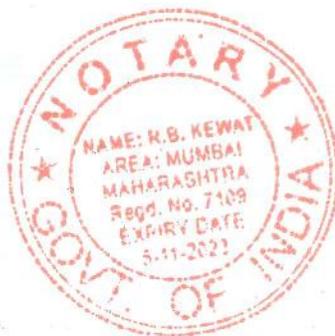
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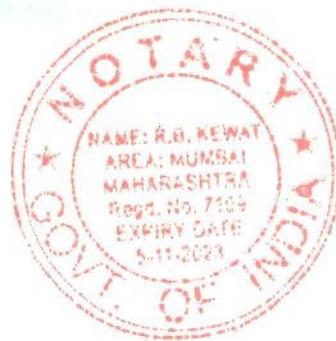
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APPEXDIX-I

BNHS PROFILE

Established in 1883, BNHS principle has always been conservation advocacy should be based on sound science. Thus BNHS through over 27 field stations and over 120 researchers, undertake research on various critical habitats, ecosystems and species. Some of our flagship programmes include vulture breeding and release programme, Important Bird Areas programme, bird migration study, marine and coastal biodiversity programme, Satpuda Landscape Tiger Programme etc. BNHS also has an advocacy cell which liaises with various ministries to pursue conservation recommendations provided by BNHS research wing.

A list of some our flagship programmes is as follows

- Climate change, Himalaya and threatened species
- Wetlands programme
- Study of Great Indian Bustard, other bustard species and grassland habitat - central and western India
- Study of Jerdon's Courser in Andhra Pradesh
- Vulture Conservation Breeding Centres in Haryana, West Bengal, Assam and Madhya Pradesh
- ENVIS (Environmental Information System) Centre on Avian Ecology and Inland Wetlands in Mumbai, Maharashtra
- Migratory Birds Study Centre and Study of Vedaranyam Swamp, Tamil Nadu and study of migratory birds across India (Maharashtra, Tamil Nadu, Orissa, West Bengal, Punjab, Himachal Pradesh)
- Important Bird Areas Programme (IBA) – All India
- Conservation of coral reefs and Giant Clams in Lakshadweep and Andaman-Nicobar
- Marine and Coastal Ecosystem Research along the coast of India
- All India Coordinated Project on Taxonomy - Marine Invertebrates
- Flamingo conservation in Mumbai including satellite tracking for its migratory movements
- Project Mangrove in Maharashtra and Gujarat
- Satpuda Landscape Tiger Program in Maharashtra and Madhya Pradesh
- Eco-restoration of Sanjay Gandhi National Park in Mumbai/Thane, Maharashtra
- Study of reptiles and amphibians in Northern Western Ghats in Maharashtra
- Study of freshwater fishes in Northern Western Ghats in Maharashtra
- Population Ecology studies of Smooth Indian Otter - western India
- Population Ecology studies of Spiny-tailed Lizard in Gujarat

Several Sanctuaries and National Parks were created based on BNHS recommendations such as Tungareshwar, Nannaj, Rollapadu, Karnala, Nandur Madhmeshwar, Silent Vally. BNHS was key player in protecting Silent Valley National Park in 1970 from proposed hydropower



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project. BNHS contributed significantly in drafting Wildlife Protection Act (1972). BNHS was also instrumental in developing a community managed marine protected area in Lakshadweep which is presently under active consideration of administration. Some of our other achievements as listed below

- Member of National Board for Wildlife, Government of India and several state wildlife boards such as Maharashtra, Uttar Pradesh, Andaman and Nicobar, Tamil Nadu
- Policy inputs to MoEFCC on number of issues, including the National Forest Policy, Environmental Act reviews, National Wildlife Action Plan etc.
- The National Biodiversity Targets of India, in consonance with the Strategic Action Plan under Aichi targets, have been created with BNHS inputs
- Designated as Scientific and Industrial Research Organization (SIRO) by Government of India
- Dr Salim Ali, former President of BNHS, awarded several major civilian awards by Government of India such as Padma Bushan, Padma Vibhushan
- Global 500 Award to BNHS by United Nations Environment Programme
- Several awards to present director and chief operating officer, in India and abroad
- Nodal organization for Global NGO Alliance of Convention on Biological Diversity (CBD) at COP-11, Hyderabad, India, 2012



APPENDIX-II

METHODOLOGIES

Objective 1

Estimate the occupancy and abundance of avifauna during pre-construction, construction and post-construction period.

Generating GIS maps of the study area

Habitat classification maps through GIS will be generated for the study area; the spatial analysis will be carried out using software like ArcGIS10.1 and QGIS 2.8.3. The maps (30m resolution) will be used for classification of the study area (e.g., extent of areas under mudflats, shallow and deep water regions, mangroves, and areas under various human uses). The maps will be generated each year to compare changes in the sea scape due to bridge construction.

Occupancy Surveys

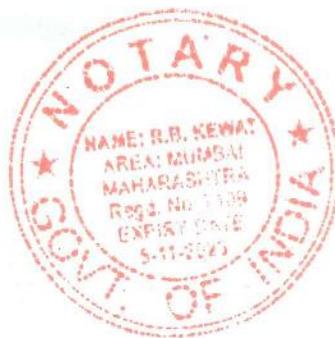
Occupancy surveys record the number of sampling units occupied by animals. The methodology involves visiting each sampling unit multiple times within a time period for which occupancy is considered constant. During each visit, a species is detected with probability p , or not detected with probability $(1-p)$. Occupancy probability (ψ), or the proportion of sites that are occupied, is estimated from the resulting capture history using likelihood-based methodology (Mackenzie et al. 2002).

The entire study area will be divided into sampling units. Using stratified random sampling methods sampling units will be surveyed. Block and total count, method along with transect will be used for counting the birds during the boat surveys at the foraging site. Habitat variables like food availability, mudflat characteristic, area of mangrove buffer to the mudflat, distance from roosting sites, distance from human habitation, presence of other disturbances etc.(other variables will be added once the study designed is finalized) will be recorded in the both the presence and absence sampling unit.

Total counts at roosting sites

Simultaneous total count will be done but the teams at all the roosting site in the study area during peak high tide. This data will be help in calculating the approximate population of migratory birds visiting the study area

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Objective 2

Understand the migration pattern and population demographic of the migratory avifauna.

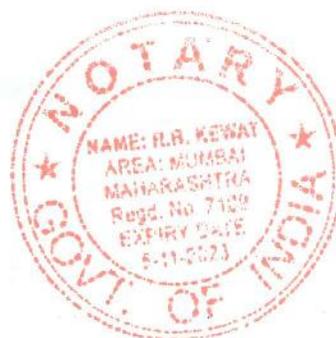
Mist-Netting and Bird Ringing

The capture and ringing of birds can provide information about sex, age, morphology, plumage, physical condition, and even the diet of the individuals concerned. The subsequent recapture alive, or recovery dead, of ringed birds provides further information on survival, movement, and changes in some of the attributes mentioned above. When pooled over large samples of birds, the data yield estimates of demographic parameters which characterize whole populations of birds and can be monitored over time.

BNHS has the expertise to carry out this work and is the only institute in India that carries out large-scale bird migration studies through its Bird Migration Study Centre at Point Calimere. Mist netting will be done at the selected sites (preferably roosting sites). All the captured birds will be marked with BNHS metal rings and colour flags and or geolocators. The birds caught will be ringed, measured (e.g. wing length, bill length, tarsus length), weighed, and examined for other characters, such as age, moult and plumage before releasing them. All the details (ring number, species name, place and date of ringing) and measurements will be entered on the computer data sheets. If the ringed birds are caught from the same area of ringing (recapture) it will be released after noting the weight, moult and ring numbers. If a bird with a ring is caught which is not ringed from the place of recapture (recovery) the ring will be replaced with fresh rings. The number of birds caught will be grouped month-wise separately to know the migratory movement and the duration of their stay and evidence as to their status such as resident, seasonal/passage migrants and wintering migrant etc. The weight gain in an individual bird will also be inferred from the month-wise ringing and recaptures data. All these are subject to permission being given by the Forest Department and State Biodiversity Board.

Satellite tracking

Additionally, it is proposed to fix satellite transmitters to a few selected larger bird species, such as the Lesser Flamingo and on other bird species, to map the origin and migratory routes. This will be affected through placing of solar powered, PTTs (platform transmitter terminal) and geolocators on to the backs (via a harness) of birds. The signals emitted from the PPTs (supplied by Microwave Telemetry Inc and operating on the Argos satellite system) will provide record the locations of the birds once every few days. However, this proposed study is subject to grant of permission from the Department of Telecommunications.



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Objective 3

Understanding the biological and physiochemical parameters of the foraging grounds of flamingos and waders

Physico-Chemical Parameters

Dissolved oxygen (DO), salinity, pH, temperature are among the major chemical factors plays an important role in intertidal and tidal ecology. These factors influence the distribution of marine creatures. Data on the physico-chemical analysis of the water would provide an idea of the water quality in the Creek and the extent of domestic and industrial pollutants in the Creek. We will also maintain visual records of epibiotic fauna (organisms seen on surface of exposed mudflat) at the sampling sites. Additionally, we will be estimating the organic and inorganic pollutants in the benthos and water due to the presence of a number of industries at the borders of the seascape and also discharge of wastes from the cities of Mumbai and Navi Mumbai.

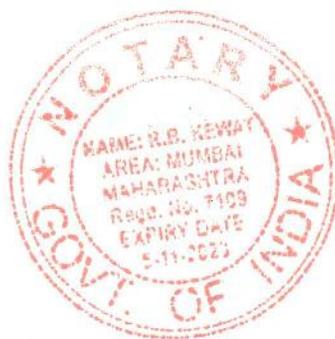
The temperature and pH will be recorded using a PCSTestr 35 device and the salinity by a refractometer. Core samples will be collected for sediment texture, organic carbon, oil contains and metal contain analysis. The samples will be sent to concern Laboratory, which used standard protocol sampling analysis for the water and mud samples.

Plankton and Benthos

Phytoplankton is a major item in the diet of the Lesser Flamingo — the *prima donna* of the Sewri-Nhave Seascape — while macrobenthic fauna is the major food item of waders and also the Greater Flamingo. Phytoplankton and benthos samples will be collected during the all three phases of the project through standard sampling techniques. The sampling will cover all the seasons, and also encompass all the habitat types of the seascape. Any changes detected in the species composition and abundance of these taxa during the building of the bridge and after construction would provide an idea of the impacts of the project on the habitat and the food or prey items for waterbirds.

Collection of muddy sediment in open foreshore mudflats will be carried out with the help of quadrat (20cm x 20cm x 15cm) to quantify macrobenthic faunal composition. Epibiotic composition will be counted using 50 cm x 50 cm quadrat. The grab sampling will might carried out at particular sites if access is not possible. Sediment will be collected for benthic diatoms and blue-green algae.

Photographs of each quadrant will be taken, which can be useful to recheck the data collected (if necessary) after the field work. Animal/plants/habitat images will be captured during field visit as necessary.



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Objective 4

Study the heavy metal concentration and accumulation in the birds and their food chain.

Benthos and components of shorebirds food chain (specifically phytoplanktons for Lesser Flamingo) will be tested for presence of heavy metals such as As, Cd, Cr, Pb, and Hg.

Tissue samples of birds (blood samples, feather samples) will be collected during the mistnetting and opportunistically. These samples will be sent to concerned laboratory for estimating heavy metals concentration.

Objective 5

Conduct bird conservation training programme for staff involved in construction work of MTHL

A training program will be designed with objectives of creating awareness among the staff involved in the construction work, sensitizing them about the conservation of birds and teaching some basics mitigation measures to be taken care during the construction work. Training will provide printed material to the participants. A documentary on flamingoes as an education tool will also be developed.

Objective 6

Study the impact of construction on the foraging habitat for suggesting and implementing the restoration measures.

At the start of the project the habitat of the study area will be classified using the satellite images and ArcGIS. The shallow areas, deep areas and mudflats will be classified using images of winter season. The classified images of pre-construction, construction and post-construction will be compared to understand the changes in habitat. If some significant changes are reflected habitat (mudflat) restoration measures will be carried out to mitigate the adverse habitat alteration due to MTHL project. The focus of these exercises will be on habitat improvement for waterbirds by taking into consideration habitat restoration exercises taken elsewhere (e.g., Brand *et al.* 2011, Anon 2007, Aitkinson 2003).



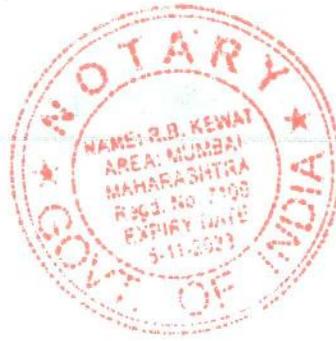
APPENDIX-III

Budget

Part A: Fixed Assets

Budget in INR											
Sr. No	Particulars	Year 1	Year 2	Year 3	Year 4	Year 5	Year 6	Year 7	Year 8	Year 9	Year 10
A	Fixed Assets										
	Equipment										
1	Vehicles - Four wheelers (2)	3,500,000									
2	Boat hiring charges 250 days of fieldwork/year	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000
3	Drones for flamingo and wader aerial survey (4)	1,000,000									
4	PTT tags, Bird Rings and, colour flags, Geolocators	10,000,000				5,000,000					5,000,000
5	Binoculars (6), Spotting scope (6), GPS (6), Data Loggers (6)	3,500,000									
6	Desktops (2), Laptop (10), Printer (3), projector(3), tabs (3), External hard disk (10)	2,500,000									

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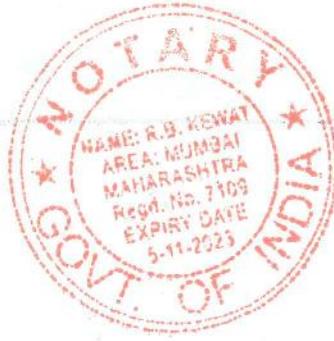


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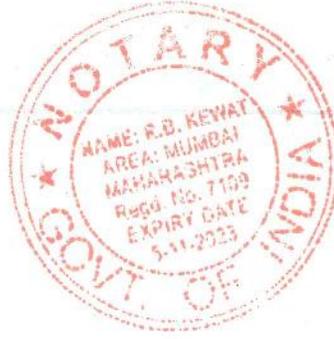
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Part B: Revenue

Revenue Grant		Year 1	Year 2	Year 3	Year 4	Year 5	Year 6	Year 7	Year 8	Year 9	Year 10
B	Personnel Cost	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000
16	Director Time recovery	960,000	960,000	960,000	960,000	9,60,000/-	960,000	960,000	960,000	960,000	960,000
17	Principal Scientist (1) @ Rs. 80,000/PM	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000
18	Co - PI (2) @ Rs. 60,000/PM	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000
19	Project Associate (2) @ Rs. 50,000/- PM	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000
20	Senior Field Assistant (2) @ Rs. 35,000/- PM	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000
21	Junior Field Assistant (7) @ 25,000/- PM	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000
22	Field Assistant (2) @ 15,000/ PM	540,000	540,000	540,000	540,000	540,000	540,000	540,000	540,000	540,000	540,000
23	Drivers (3) @ 15,000/ PM										
	Monitoring										



24	Pollutants and heavy metals monitoring @Rs 500/sample 500 samples/year	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000
25	Plankton & Benthos Monitoring	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000
Education and awareness												
26	Production of short films on flamingo and waders for awareness campaigns	1,500,000										
27	Education and awareness campaigns in schools and local communities	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000
Transportation												
28	Fuel for four & two wheelers, 300 days of field work	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000
29	Vehicle maintenance charges		200,000	200,000	200,000	200,000	200,000	200,000	200,000	200,000	200,000	200,000
Food Allowance												



30	Food Allowance 400/day 300 days fieldwork/year for 19 staff	2,280,000	2,280,000	2,280,000	2,280,000	2,280,000	2,280,000	2,280,000	2,280,000	2,280,000	2,280,000
Report, printing & Communication											
31	Report writing and printing	150,000	150,000	150,000	150,000	150,000	150,000	150,000	150,000	150,000	150,000
32	Communication costs	350,000	350,000	350,000	350,000	350,000	350,000	350,000	350,000	350,000	350,000
Office Setup											
33	Office cum staff residence rent @Rs. 30,000/-/month	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000
34	Housekeeping and other maintenance for Office cum staff residence	200,000	200,000	200,000	200,000	200,000	200,000	200,000	200,000	200,000	200,000
35	Office Stationary	100,000	100,000	100,000	100,000	100,000	100,000	100,000	100,000	100,000	100,000
Insurance											
36	Staff Insurance	250,000	250,000	250,000	250,000	250,000	250,000	250,000	250,000	250,000	250,000
Maintenance and storage											
37	Equipment maintenance and batteries	100,000	100,000	100,000	100,000	100,000	100,000	100,000	100,000	100,000	100,000
38	Collection maintenance curation & digitization	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000

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Satellite Imagery												
39	Procurement of high resolution satellite imagery for remote sensing	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000
	Meetings, workshops and trainings											
40	Induction and Capability building training for BNHS researchers	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000
41	Meetings, attending workshops and symposiums	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000
42	Miscellaneous Expenses	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000
	Sub-Total B	23,130,000	21,930,000	21,930,000	21,930,000	21,070,000	22,130,000	22,130,000	22,130,000	22,130,000	22,130,000	22,130,000
	20% BNHS Admin Cost	4,626,000	4,386,000	4,386,000	4,386,000	4,214,000	4,426,000	4,426,000	4,426,000	4,426,000	4,426,000	4,426,000
	Total B	27,756,000	26,316,000	26,316,000	26,316,000	25,284,000	26,556,000	26,556,000	26,556,000	26,556,000	26,556,000	26,556,000
	8% inflation cost		2,105,280	2,105,280	2,105,280	2,022,720	2,124,480	2,124,480	2,124,480	2,124,480	2,124,480	2,124,480
	Grand Total B	27,756,000	28,421,280	28,421,280	28,421,280	27,306,720	28,680,480	28,680,480	28,680,480	28,680,480	28,680,480	28,680,480
							283,728,960					

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Consolidated Budget Part A and Part B

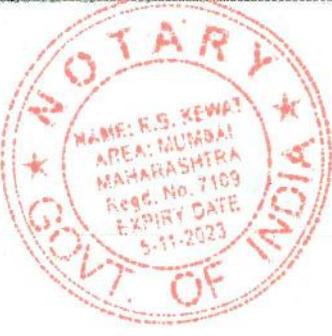
Sr. No		Budget in INR																		
		Year 1	Year 2	Year 3	Year 4	Year 5	Year 6	Year 7	Year 8	Year 9	Year 10									
A		Fixed Assets																		
		Equipment																		
1	Vehicles - Four wheelers (2)	3,500,000																		
2	Boat hiring charges 250 days of fieldwork/year	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000
3	Drones for flamingo and wader aerial survey (4)	1,000,000																		
4	PTT tags, Bird Rings and, color flags, Geolocators	10,000,000																		
5	Binoculars (6), Spotting scope (6), GPS (6), Data Loggers (6)	3,500,000																		
6	Desktops (2), Laptop (10), Printer (3), projector(3), tabs (3), External hard disk (10)	2,500,000																		
7	Stereozoom microscopes with DSLR attachment (4)	4,000,000																		
8	Two wheeler (1)	70,000																		



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19	Project Associate (2) @ Rs. 50,000/- PM	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000
20	Senior Field Assistant (2) @ Rs. 35,000/- PM	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000
21	Junior Field Assistant (7) @ 25,000/- PM	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000
22	Field Assistant (2) @ 15,000/ PM	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000
23	Drivers (3) @ 15,000/ PM	540,000	540,000	540,000	540,000	540,000	540,000	540,000	540,000	540,000	540,000	540,000	540,000
	Monitoring												
24	Pollutants and heavy metals monitoring @Rs 5000/sample 500 samples/year	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000	2,500,000
25	Plankton & Benthos Monitoring	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000
	Education and awareness												
26	Production of short films on flamingo and waders for awareness programmes	1,500,000											
27	Education programmes in schools and local communities	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000
	Transportation												
28	Fuel for four & two wheelers, 300 days of field work	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000



39	Procurement of high resolution satellite imagery for remote sensing	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000
Meetings, workshops and trainings													
40	Induction and Capability building training for BNHS researchers	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000
41	Meetings, attending workshops and symposiums	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000
42	Miscellaneous Expenses	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000
	Sub-Total B	23,130,000	21,930,000	21,930,000	21,930,000	21,930,000	21,930,000	21,930,000	21,930,000	21,930,000	21,930,000	21,930,000	21,930,000
	20% BNHS Admin Cost	4,626,000	4,386,000	4,386,000	4,386,000	4,386,000	4,386,000	4,386,000	4,386,000	4,386,000	4,386,000	4,386,000	4,386,000
	Total B	27,756,000	26,316,000	26,316,000	26,316,000	26,316,000	26,316,000	26,316,000	26,316,000	26,316,000	26,316,000	26,316,000	26,316,000
	8% inflation cost		2,105,280	2,105,280	2,105,280	2,105,280	2,105,280	2,105,280	2,105,280	2,105,280	2,105,280	2,105,280	2,105,280
	Grand Total B	27,756,000	28,421,280	28,421,280	28,421,280	28,421,280	28,421,280	28,421,280	28,421,280	28,421,280	28,421,280	28,421,280	28,421,280
283,728,960													
356,398,960													
	Total A + B												

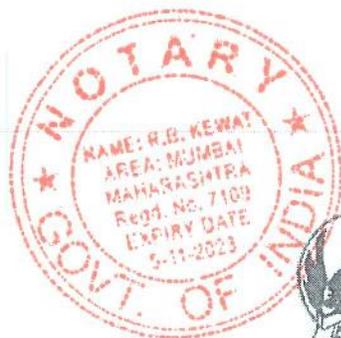
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¹ This fee proposal is based on best estimates of current costs of executing the project. BNHS will seek approval for enhancement of the fees if necessitated by material increases in costs including taxes and duties. The cost will be restated at the end of each three year period.



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RS



Annexure - 12
part - 2 **486**

President :
Homi Khusrookhan

Ref.1735 /2016

14 October 2016

Shri Sanjay Khandare
Additional Metropolitan Commissioner, MMRDA &
Chairman, Environmental Cell
Mumbai Metropolitan Region Development Authority
Bandra-Kurla Complex, Bandra (East), MUMBAI 400 051

Dear Shri Khandare,

This is pursuant to the meeting held on 14 October 2016, please find enclosed revised budget for your consideration.

We look forward for necessary approvals.

With good wishes,

Yours sincerely,

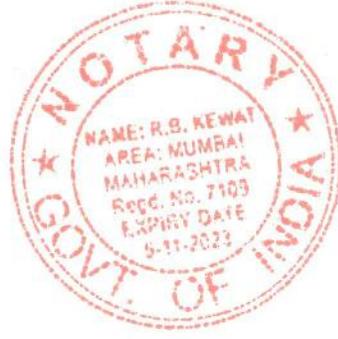
Deepak Apte, Ph.D
Director

Enclosure

Copy forwarded for information and record to the BNHS Accounts Department.

Bombay Natural History Society
Hornbill House, Dr. Salim Ali Chowk, Shaheed Bhagat Singh Road, Mumbai - 400 001, India.
Tel : (91-22) 2282 1811 Fax : (91-22) 2283 7615
Email : Office : info@bnhs.org Director : director@bnhs.org Website : www.bnhs.org

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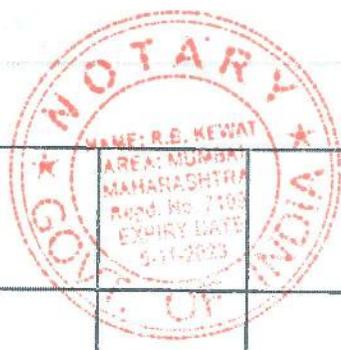


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Revised Budget

MMRDA BUDGET - PART A

Sr. No	Particulars	Budget in INR												
		Year 1	Year 2	Year 3	Year 4	Year 5	Year 6	Year 7	Year 8	Year 9	Year 10			
A														
Fixed Assets														
Equipment														
1	Vehicles - Four wheelers (2)	3,500,000												
2	Boat hiring charges 250 days of fieldwork/year	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000
3	Drones for flamingo and wader aerial survey (4)	1,000,000												
4	PTT tags, Bird Rings and, colour flags, Geolocators	10,000,000				5,000,000								5,000,000
5	Binoculars (6), Spotting scope (6), GPS (6), Data Loggers (6)	3,500,000												
6	Desktops (2), Laptop (10), Printer (3), projector(3), tabs (3), External hard disk (10)	2,500,000												
7	Steriozoom microscopes with DSLR attachment (4)	4,000,000												
8	Two wheeler (1)	70,000												



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Revised Budget

MMRDA BUDGET - PART A

Sr. No	Particulars	Budget in INR																		
		Year 1	Year 2	Year 3	Year 4	Year 5	Year 6	Year 7	Year 8	Year 9	Year 10									
A	Fixed Assets																			
	Equipment																			
1	Vehicles - Four wheelers (2)	3,500,000																		
2	Boat hiring charges 250 days of fieldwork/year	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000
3	Drones for flamingo and wader aerial survey (4)	1,000,000																		
4	PTT tags, Bird Rings and, colour flags, Geolocators	10,000,000								5,000,000										5,000,000
5	Binoculars (6), Spotting scope (6), GPS (6), Data Loggers (6)	3,500,000																		
6	Desktops (2), Laptop (10), Printer (3), projector(3), tabs (3), External hard disk (10)	2,500,000																		
7	Steriozoom microscopes with DSLR attachment (4)	4,000,000																		
8	Two wheeler (1)	70,000																		



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MMRDA BUDGET - PART B

Revenue Grant		Year 1	Year 2	Year 3	Year 4	Year 5	Year 6	Year 7	Year 8	Year 9	Year 10
B	Personnel Cost										
16	Director Time recovery	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000	500,000
17	Principal Scientist (1) @ Rs. 80,000/PM	960,000	960,000	960,000	960,000	960,000	960,000	960,000	960,000	960,000	960,000
18	Co - PI (2) @ Rs. 60,000/PM	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000	1,440,000
19	Project Associate (2) @ Rs. 50,000/- PM	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000	1,200,000
20	Senior Field Assistant (2) @ Rs. 35,000/- PM	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000	840,000
21	Junior Field Assistant (7) @ 25,000/- PM	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000	2,100,000
22	Field Assistant (2) @ 15,000/ PM	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000
23	Drivers (2) @ 15,000/ PM	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000	360,000
	Monitoring										
24	Pollutants and heavy metals monitoring @Rs 5000/sample 400 samples/year	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000	2,000,000
25	Plankton & Benthos Monitoring	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000	1,000,000
	Education and awareness										
26	Production of short films on flamingo and waders for awareness campaigns	1,500,000	0	0	0	0	0	0	0	0	0

Handwritten signature/initials in blue ink.